

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KRISTAL INFRASTRUCTURE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kristal Infrastructure Limited
2.	Date of incorporation of corporate debtor	February 23, 2006
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201KA2006PLC038571
5.	Address of the registered office and principal office (if any) of corporate debtor	No.1, K 4th Cross, 29th Main BTM Layout, II Stage Bangalore, Karnataka - 560 078
6.	Insolvency commencement date in respect of corporate debtor	May 30, 2025 (Order uploaded on the website of NCLT on 03.06 2025)
7.	Estimated date of closure of insolvency resolution process	November 25, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	T Narayana Swamy IBBI/IPA-002/IP-N01078/2020-2021/13427
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> No. 15, Subhadeep, 7 <sup>th</sup> Cross, Bhuvaneshwarinagar, Hebbal - Kempapura, Bangalore North, Near Shakthi Ganapathi Temple Bangalore - 560 024 <b>Email:</b> tnswamyubi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 8, 3rd Floor, 3rd Main Road, KSSIDC Rajajinagar Industrial Estate, Bengaluru, Karnataka 560010 <b>Email:</b> cirp.kristal@gmail.com
11.	Last date for submission of claims	June 17, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees (Since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	A. Sreenivasan P R: IBBI/IPA-001/IP-P-02174/2021-2022/13722 B. Padmakumar K.C.: IBBI/IPA-001/IP-P01021/2017-2018/11671 C. Najeeb T P: IBBI/IPA-002/IP-N01014/2020-2021/13316
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  (b) Details of AR: Can be obtained by sending a request at <a href="mailto:cirp.kristal@gmail.com">cirp.kristal@gmail.com</a>


Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the Kristal Infrastructure Limited on May 30, 2025 (Copy of order was uploaded on the website of NCLT on June 03, 2025)

The creditors of Kristal Infrastructure Limited are hereby called upon to submit their claims with proof on or before June 17, 2025, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class i.e., Real Estate Allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

  
T Narayana Swamy  
Interim Resolution Professional  
Reg. No.: IBBI/IPA-002/IP-N01078/2020-2021/13427  
Date: June 06, 2025  
Place: Bengaluru



# Wheat procurement at 30 MT

Quantity bought from key producing states up 13% y-o-y

SANDIP DAS  
New Delhi, June 5

**WHEAT PROCUREMENT** BY the government for the 2025-26 rabi marketing season (April-June) has been completed with a total purchase of over 29.92 million tonne (MT), the highest since the 2021-22

season. With a small quantity of arrivals reported only in Uttar Pradesh and Rajasthan, the total grain procurement, according to officials, will be sufficient for distribution through a public distribution system and carry out a market intervention programme.

"While arrivals have been small, sufficient stock is currently available with millers, traders as well as the government agencies currently," Mukesh Khatod, a trader from Chittorgarh, Rajasthan, told FE.



The quantity of wheat purchased from farmers in key producing states so far is 13% higher than in the same period last year.

This procurement is against total mandi arrivals of 40.42 MT across the country.

Wheat procurement stood at 26.6 MT in the 2024-25 season and 26.2 MT in the 2023-24 season. After achieving a record procurement of 43.3 MT in 2021-22 season, purchases dropped to a low of 18.8 MT in 2022-23 season due to a decline in output.

For the past three years, wheat procurement under minimum support price (MSP) operations has consistently fallen short of the target.

Five states which have contributed mostly to the wheat

procurement drive — Punjab (11.93 MT), Madhya Pradesh (7.77 MT), Haryana (7.14 MT) and Rajasthan (2.02 MT). However, Uttar Pradesh, India's largest wheat-producing state, has recorded sluggish procurement, with just 1.02 MT purchased so far — well below the season's target of 3 MT.

Officials told FE that the government will consider additional allocations of wheat to states under the Pradhan Mantri Garib Kalyan Anna Yojana.

# Moody's team meets finmin officials

FE BUREAU  
New Delhi, June 6

**AMID ALLEGATIONS** OF unfair treatment of India by global rating agencies, Moody's Ratings representatives met finance ministry officials on Thursday to get feedback on the state of the Indian economy for its upcoming rating review of the country.

Sources said Moody's might factor in the recent India-Pakistan conflict in its upcoming assessment of India's sovereign rating.

On May 21, Moody's said that Pakistan-India tensions, including the flare-up earlier in May, would weigh on Pakistan's growth more than on India's.

Recently, Moody's lowered India's GDP estimates to 6.3% from 6.5% for 2025, citing a global economic slowdown caused by heightened US policy uncertainty and trade curbs.

On Thursday, Moody's representatives met finance ministry officials, including the chief economic advisor V Anantha Nageswaran, for the customary interaction.

In December 2023, finance ministry economists had questioned the three big global rating agencies for keeping India's rating static at the lowest investment grade for the last 15 years despite it moving up the ladder from the 12th largest to become the fifth largest economy.

# 'Agri yield may dip 25% due to climate change'

SANDIP DAS  
New Delhi, June 5

**INDIA'S AGRICULTURE** SECTOR could face up to 25% yield losses due to climate-related disruptions, according to a new report by a farmers' body. It called for targeted policy action to improve adoption of climate-resilient technologies among small and marginal farmers, according to a report by a farmers' body.

Stating that weather events such as erratic rainfall, unseasonal droughts, temperature spikes and rising pest incidence are major threats disrupting crop cycles across states, the report by the Federation of All India Farmer Associations (FAIFA) on Wednesday has called for increasing investment in climate-resilient agricultural technologies as the existing system has inadequate infrastructure.

A study titled 'nourishing the future: a report on climate-resilient agriculture' has stressed on the urgent need for sustainable farming practices



to counter climate change impacts and cited high initial costs, fragmented infrastructure and low farmer awareness as key barriers of widespread adoption with regard to sustainable farming practices.

It called for targeted subsidies for renewable energy, micro-irrigation and organic inputs, while advocating for large-scale adoption of conservation agriculture and integrated farming systems.

The study stressed on increased public investment in research and development for climate-resilient seed varieties, expanded farmer training programmes, and promotion of precision agriculture tools.

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Healthcare has become one of the largest and fastest-growing sectors of the Indian economy in terms of both revenue and employment, creating immense potential for young individuals to explore new career paths.

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• Health Management

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**MBA Sustainable Business Management (Executive)**

**MBA Pharmaceutical Management (Executive)**

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**OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF**

## SMT ENGINEERING LIMITED

(Formerly known as ADARSH MERCANTILE LIMITED)  
 ("SEL"/"SMT"/"TARGET COMPANY"/"TC") (Corporate Identification No. L33120WB1992PLC055082)  
 Registered Office: 8A & 8B, Satyam Towers 3, Alipore Road, Kolkata-700027;  
 Corporate Office: Plot No 23 D Sector A Sanwer Road Industrial Area, Near Parle G Biscuit Factory, Industrial Estate (Indore), Indore, Madhya Pradesh, India, 452015; Phone No.: +91-9109197950;  
 Email id: adarshmercantile@gmail.com / compliance@saimachinetools.com; Website: www.adarshmercantile.in

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Mr. Ajay Jaiswal ("Acquirer-1"), Mr. Vishal Jaiswal ("Acquirer-2"), Mr. Ashok Jaiswal ("Acquirer-3"), Mrs. Poonam Jaiswal ("Acquirer-4"), Mrs. Niharika Jaiswal ("Acquirer-5") and Mrs. Shikha Jaiswal ("Acquirer-6") (Acquirer-1, Acquirer-2, Acquirer-3, Acquirer-4, Acquirer-5 and Acquirer-6 hereinafter collectively referred to as the "Acquirers") pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in respect of Open Offer ("Offer") for the acquisition up to 42.95,200 Equity Shares of Rs. 10/- each representing 26.00% of the existing equity and voting share capital of the Target Company. The Detailed Public Statement ("DPS") pursuant to the Public Announcement ("PA") made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkaal - Marathi Daily (Mumbai edition); Arthik Lipi - Bangali Daily - (Kolkata edition) on 10<sup>th</sup> February, 2025.

- The Offer Price is Rs. 42.00/- (Rupees Forty-Two Only) per equity share payable in cash ("Offer Price").
- Committee of Independent Directors ("IDC") of the Target Company are of the opinion that the Offer Price of Rs. 42.00/- (Rupees Forty-Two Only) offered by the Acquirers is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified. The recommendation of IDC was published in the aforementioned newspapers on 05<sup>th</sup> June, 2025.
- There has been no competitive bid to this Offer.
- The completion of dispatch of The Letter of Offer ("LOF") to all the Public Shareholders of Target Company was completed on 02<sup>nd</sup> June, 2025.
- Please note that a copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), [www.sebi.gov.in](http://www.sebi.gov.in) and also on the website of Manager to the Offer, [www.navigantcorp.com](http://www.navigantcorp.com) and shareholders can also apply on plain paper as per below details:  
Eligible Person(s) may participate in the Offer by approaching their respective Broker/Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 17<sup>th</sup> February, 2025. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. SEBI/HO/CFD/CFD-RAC-DCR1/P/OEW/2025/13867/1 dated May 22, 2025 which have been incorporated in the LOF.
- Any other material changes from the date of PA: Nil
- Shareholders are requested to note that name of Target Company has been changed to SMT Engineering Limited pursuant to Certificate of Incorporation pursuant to change of name dated June 02, 2025 issued by Assistant Registrar of Companies/Deputy Registrar of Companies/Registrar of Companies, Central Processing Centre.
- Shareholders are requested to note that the provisions of the Memorandum of Association of the Target Company have been altered. Consequently, the Corporate Identity Number (CIN) has been changed to L33120WB1992PLC055082, pursuant to the Certificate of Registration of the Special Resolution confirming the alteration of the Object Clause(s), dated June 04, 2025, issued by the Assistant Registrar of Companies / Deputy Registrar of Companies / Registrar of Companies, Central Processing Centre.

**10. Schedule of Activities:**

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement	06.02.2025	Thursday	06.02.2025	Thursday
Publication of Detailed Public Statement in newspapers	10.02.2025	Monday	10.02.2025	Monday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	10.02.2025	Monday	10.02.2025	Monday
Last date of filing draft letter of offer with SEBI	17.02.2025	Monday	17.02.2025	Monday
Last date for a Competing offer	05.03.2025	Wednesday	05.03.2025	Wednesday
Receipt of comments from SEBI on draft letter of offer	12.03.2025	Wednesday	22.05.2025	Thursday
Identified date*	17.03.2025	Monday	26.05.2025	Monday
Date by which letter of offer be dispatched to the shareholders	24.03.2025	Monday	02.06.2025	Monday
Last date for revising the Offer Price	27.03.2025	Thursday	05.06.2025	Thursday
Comments from Committee of Independent Directors of Target Company	27.03.2025	Thursday	05.06.2025	Thursday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	28.03.2025	Friday	06.06.2025	Friday
Date of Opening of the Offer	01.04.2025	Tuesday	09.06.2025	Monday
Date of Closure of the Offer	16.04.2025	Wednesday	20.06.2025	Friday
Post Offer Advertisement	24.04.2025	Thursday	27.06.2025	Friday
Payment of consideration for the acquired shares	02.05.2025	Friday	04.07.2025	Friday
Final Report from Merchant Banker	09.05.2025	Friday	11.07.2025	Friday

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers, sellers / erstwhile promoters, Selling Company and persons deemed to be acting in concert) are eligible to participate in the Offer any time before the closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

**ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS**

**NAVIGANT CORPORATE ADVISORS LIMITED**  
 804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kuria Road, Andheri East, Mumbai - 400059.  
 Tel No. +91 22 4120 4837 / 4973 5078  
 Email id: [navigant@navigantcorp.com](mailto:navigant@navigantcorp.com)  
 Website: [www.navigantcorp.com](http://www.navigantcorp.com)  
 SEBI Registration No: INM00012243  
 Contact person: Mr. Sarthak Vijani

**Place: Mumbai**  
**Date: June 05, 2025**

**Kiruskar Oil Engines Limited**  
 A Kiruskar Group Company  
**Registered Office:** Laxmanrao Kiruskar Road, Khadki, Pune - 411 003  
 CIN: L29100PN2009PLC133351

**NOTICE**

[For transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF) Account]

This Notice is published pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, ("the Rules") notified by the Ministry of Corporate Affairs effective from 7<sup>th</sup> September 2016, including amendments thereunder from to time.

The Rules, inter alia, contain provisions for transfer of all shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more in the name of IEPF.

It is noticed from the records that certain shareholders of the Company have not encashed their dividends for last seven consecutive years commencing from the unpaid dividend for the year 2017-18 and is due for transfer to IEPF on 14<sup>th</sup> September 2025.

Adhering to the various requirements set out in the Rules, the Company has communicated individually the concerned shareholders whose equity shares are liable to be transferred to IEPF under the Rules for taking appropriate actions.

The full details of such shareholders and shares due for transfer to IEPF will be made available on its website at [www.kiruskaroilengines.com](http://www.kiruskaroilengines.com).

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed by the Rules.

In case no valid claim in respect of equity shares is received from the shareholders of the Company by 13<sup>th</sup> September 2025, the Company shall, with a view to complying with the requirements set out in the Rules, transfer the shares to the IEPF by the due date as per procedure stipulated in the Rules. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF.

In case the shareholders have any queries on the subject matter, they may contact the Company's Registrar and Share Transfer Agent and / or the Company at below mentioned address:

<p><b>MUFG Intime India Private Limited (earlier known as Link Intime India Pvt. Ltd.)</b>                  Unit: Kiruskar Oil Engines Limited                  Akshay Complex, Block No. 202, 2<sup>nd</sup> Floor,                  Near Ganesh Temple, Off Dhole Patil Road, Pune 411 001                  Tel.: +91 (20) 46014473                  E-mail: <a href="mailto:iepf.shares@linkintime.co.in">iepf.shares@linkintime.co.in</a></p>	<p><b>Kiruskar Oil Engines Limited</b>                  Laxmanrao Kiruskar Road, Khadki,                  Pune 411 003                  Tel.: 7757874812                  Email: <a href="mailto:investors@kiruskar.com">investors@kiruskar.com</a></p>
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**Attention: Shareholders are requested to claim their unclaimed dividend of the Company, if any, the details of which are available on the Company's website viz. [www.kiruskaroilengines.com](http://www.kiruskaroilengines.com) or you can send the e-mail for more details to [investors@kiruskar.com](mailto:investors@kiruskar.com)**

SEBI vide its various circulars has mandates all the listed Companies to record the PAN, Nomination, KYC details of all the shareholders and Bank Account details of first holder. In view of the aforesaid, we request you to submit the requisite Investor Service Request form(s) along with required supporting documents as stated therein at the earliest. The relevant formats for Nomination and Update of KYC details viz; Forms ISR -1, ISR-2, ISR-3, SH-13, SH -14 and SEBI circular are available on the RTA website <https://web.in.mrms.mufg.com/KYC/index.html> and on the website of the Company at <https://www.kiruskaroilengines.com/investors/for-share-holders/forms>.

For Kiruskar Oil Engines Limited  
Sd/-  
Farah Irani  
Company Secretary & Compliance Officer

Place : Pune  
Date : 5<sup>th</sup> June 2025

Tel: +91 20 2581 0341 - Fax: +91 20 2581 3208, 2581 0209  
 Email: [investors@kiruskar.com](mailto:investors@kiruskar.com) - Website: [www.kiruskaroilengines.com](http://www.kiruskaroilengines.com)

\*Mark bearing word "Kiruskar" in any form as a suffix or prefix is owned by Kiruskar Proprietary Ltd. and Kiruskar Oil Engines Ltd. is the Permitted User\*

## FEDERAL BANK

YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263,  
 E-mail: [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in),  
 Website: [www.federalbank.co.in](http://www.federalbank.co.in), CIN: L65191KL1931PCL000368

**NOTICE**

**Transfer of equity shares of the Bank to the Investor Education and Protection Fund (IEPF) in terms of IEPF Rules, 2016.**

Notice is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), the Equity Shares of the Bank in respect of which the dividend remains unpaid or unclaimed during the past seven consecutive years from 2017-18 shall be transferred by the Bank to the demat account of IEPF Authority.

In compliance with the requirements set out in the Rules, The Federal Bank Limited has communicated individually to the shareholders concerned that in case they do not encash any of their dividend(s), which remains unpaid/unclaimed for the last seven (7) consecutive years or more by the next due date of transfer i.e., 12 / 09 / 2025, their shares will be transferred to IEPF Authority.

The Bank has uploaded the details of the shareholders who have not claimed their dividend for the past seven years, in the Bank's website, [www.federalbank.co.in](http://www.federalbank.co.in). Shareholders are requested to access the web link: <https://www.federalbank.co.in/unclaimed-dividend-warrants>.

The shareholders concerned have been advised to make their claim for the unclaimed dividends in respect of the shares held by them by writing to the Bank/ RTA in the below mentioned address/email to [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in)/[csdstd@integratedindia.in](mailto:csdstd@integratedindia.in). In case the Bank does not receive any communication from the shareholders concerned by 06 / 09 / 2025, the Bank shall, with a view to complying with the requirements of the Rules, transfer the shares to the IEPF Authority on such date as may be prescribed as per the procedures set out in the Rules. Upon transfer to IEPF Authority, the voting rights on such shares shall be frozen and all benefits accruing on such shares viz., dividend, bonus shares, split, consolidation, fraction shares etc., will be credited to the account of IEPF Authority.

In case you need any assistance in this regard, please contact our Registrar and Transfer Agent, Integrated Registry Management Services Private Limited, Kences Towers, 2nd Floor, No 1, Ramakrishna Street, North Usman Road, T Nagar, Chennai - 600 017, Telephone: 91-44-28140801 /802/803, E-mail: [csdstd@integratedindia.in](mailto:csdstd@integratedindia.in) or Secretarial Department, The Federal Bank Limited, Federal Towers, Aluva-683101, Telephone No. 0484-2634228, Email ID: [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in).

In case the shareholders wish to claim the shares/dividend after its transfer to IEPF, the claim needs to be made on line through web-form IEPF 5 with requisite documents as per Rules. Access link to the refund webpage of IEPF Authority is <http://www.iepf.gov.in/-/IEPF/corporates.html>

Please note that no claim shall lie against the Bank in respect of unpaid/ unclaimed dividend and equity shares transferred to IEPF Authority.

Aluva  
06.06.2025

For The Federal Bank Limited  
Sd/-  
Samir P Rajdev  
Company Secretary

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KRISTAL INFRASTRUCTURE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Kristal Infrastructure Limited
2. Date of incorporation of corporate debtor	February 23, 2006
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201KA2006PLC038571
5. Address of the registered office and principal office (if any) of corporate debtor	No.1, K 4 <sup>th</sup> Cross, 29 <sup>th</sup> Main BTM Layout, II Stage Bangalore, Karnataka - 560 078
6. Insolvency commencement date in respect of corporate debtor	May 30, 2025 (Order uploaded on the website of NCLT on 03.06.2025)
7. Estimated date of closure of insolvency resolution process	November 25, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	T Narayana Swamy IBBI/PA-002/IP-N01078/2020-2021/13427
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: No. 15, Subhadrae, 7 <sup>th</sup> Cross, Shivaneswara Nagar, Hebbal - Kempapura, Bangalore North, Near Shakti Ganapathi Temple Bangalore-560 024 Email: <a href="mailto:trswamyub@gmail.com">trswamyub@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 8, 3 <sup>rd</sup> Floor, 3 <sup>rd</sup> Main Road, KSSIDC, Rajajinagar Industrial Estate, Bengaluru, Karnataka 560010 Email: <a href="mailto:cirp.kristal@gmail.com">cirp.kristal@gmail.com</a>
11. Last date for submission of claims	June 17, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees (Since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	A. Sreenivasan P R IBBI/PA-001/IP-P-02174/2021-2022/13722 B. Padmakumar K.C. IBBI/PA-001/IP-P01021/2017-2018/11671 C. Najeeb T P IBBI/PA-002/IP-N01014/2020-2021/13316
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) Details of AR: Can be obtained by sending a request at <a href="mailto:cirp.kristal@gmail.com">cirp.kristal@gmail.com</a>

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the Kristal Infrastructure Limited on May 30, 2025 (Copy of order was uploaded on the website of NCLT on June 03, 2025).

The creditors of Kristal Infrastructure Limited are hereby called upon to submit their claims with proof on or before June 17, 2025, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class i.e., Real Estate Allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
T Narayana Swamy  
Interim Resolution Professional

Date: June 06, 2025  
Place: Bengaluru  
Reg. No.: IBBI/PA-002/IP-N01078/2020-2021/13427

# Wheat procurement at 30 MT

Quantity bought from key producing states up 13% y-o-y

SANDIP DAS  
New Delhi, June 5

**WHEAT PROCUREMENT** BY the government for the 2025-26 rabi marketing season (April-June) has been completed with a total purchase of over 29.92 million tonne (MT), the highest since the 2021-22

season. With a small quantity of arrivals reported only in Uttar Pradesh and Rajasthan, the total grain procurement, according to officials, will be sufficient for distribution through a public distribution system and carry out a market intervention programme.

"While arrivals have been small, sufficient stock is currently available with millers, traders as well as the government agencies currently," Mukesh Khatod, a trader from Chittorgarh, Rajasthan, told FE.



The quantity of wheat purchased from farmers in key producing states so far is 13% higher than in the same period last year.

This procurement is against total mandi arrivals of 40.42 MT across the country.

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For the past three years, wheat procurement under minimum support price (MSP) operations has consistently fallen short of the target.

Five states which have contributed mostly to the wheat

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# Moody's team meets finmin officials

FE BUREAU  
New Delhi, June 6

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# 'Agri yield may dip 25% due to climate change'

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New Delhi, June 5

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to counter climate change impacts and cited high initial costs, fragmented infrastructure and low farmer awareness as key barriers of widespread adoption with regard to sustainable farming practices.

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The study stressed on increased public investment in research and development for climate-resilient seed varieties, expanded farmer training programmes, and promotion of precision agriculture tools.

**Admission Open 2025**

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**OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF**

## SMT ENGINEERING LIMITED

(Formerly known as ADARSH MERCANTILE LIMITED)

("SEL"/"SMT"/"TARGET COMPANY"/"TC") (Corporate Identification No. L33120WB1992PLC055082)

Registered Office: 8A & 8B, Satyam Towers 3, Alipore Road, Kolkata-700027;  
 Corporate Office: Plot No 23 D Sector A Sanwer Road Industrial Area, Near Parle G Biscuit Factory, Industrial Estate (Indore), Indore, Madhya Pradesh, India, 452015; Phone No.: +91-9109197950;  
 Email id: adarshmercantile@gmail.com / compliance@saimachinetools.com; Website: www.adarshmercantile.in

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Mr. Ajay Jaiswal ("Acquirer-1"), Mr. Vishal Jaiswal ("Acquirer-2"), Mr. Ashok Jaiswal ("Acquirer-3"), Mrs. Poonam Jaiswal ("Acquirer-4"), Mrs. Niharika Jaiswal ("Acquirer-5") and Mrs. Shikha Jaiswal ("Acquirer-6") (Acquirer-1, Acquirer-2, Acquirer-3, Acquirer-4, Acquirer-5 and Acquirer-6 hereinafter collectively referred to as the "Acquirers") pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in respect of Open Offer ("Offer") for the acquisition up to 42.95,200 Equity Shares of Rs. 10/- each representing 26.00% of the existing equity and voting share capital of the Target Company. The Detailed Public Statement ("DPS") pursuant to the Public Announcement ("PA") made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkaal - Marathi Daily (Mumbai edition); Arthik Lipi - Bangali Daily - (Kolkata edition) on 10<sup>th</sup> February, 2025.

- The Offer Price is Rs. 42.00/- (Rupees Forty-Two Only) per equity share payable in cash ("Offer Price").
- Committee of Independent Directors ("IDC") of the Target Company are of the opinion that the Offer Price of Rs. 42.00/- (Rupees Forty-Two Only) offered by the Acquirers is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified. The recommendation of IDC was published in the aforementioned newspapers on 05<sup>th</sup> June, 2025.
- There has been no competitive bid to this Offer.
- The completion of dispatch of The Letter of Offer ("LOF") to all the Public Shareholders of Target Company was completed on 02<sup>nd</sup> June, 2025.
- Please note that a copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), [www.sebi.gov.in](http://www.sebi.gov.in) and also on the website of Manager to the Offer, [www.navigantcorp.com](http://www.navigantcorp.com) and shareholders can also apply on plain paper as per below details:  
Eligible Person(s) may participate in the Offer by approaching their respective Broker/Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 17<sup>th</sup> February, 2025. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. SEBI/HO/CFD/CFD-RAC-DCR1/P/OEW/2025/13867/1 dated May 22, 2025 which have been incorporated in the LOF.
- Any other material changes from the date of PA: Nil
- Shareholders are requested to note that name of Target Company has been changed to SMT Engineering Limited pursuant to Certificate of Incorporation pursuant to change of name dated June 02, 2025 issued by Assistant Registrar of Companies/Deputy Registrar of Companies/Registrar of Companies, Central Processing Centre.
- Shareholders are requested to note that the provisions of the Memorandum of Association of the Target Company have been altered. Consequently, the Corporate Identity Number (CIN) has been changed to L33120WB1992PLC055082, pursuant to the Certificate of Registration of the Special Resolution confirming the alteration of the Object Clause(s), dated June 04, 2025, issued by the Assistant Registrar of Companies / Deputy Registrar of Companies / Registrar of Companies, Central Processing Centre.

**10. Schedule of Activities:**

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement	06.02.2025	Thursday	06.02.2025	Thursday
Publication of Detailed Public Statement in newspapers	10.02.2025	Monday	10.02.2025	Monday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	10.02.2025	Monday	10.02.2025	Monday
Last date of filing draft letter of offer with SEBI	17.02.2025	Monday	17.02.2025	Monday
Last date for a Competing offer	05.03.2025	Wednesday	05.03.2025	Wednesday
Receipt of comments from SEBI on draft letter of offer	12.03.2025	Wednesday	22.05.2025	Thursday
Identified date*	17.03.2025	Monday	26.05.2025	Monday
Date by which letter of offer be dispatched to the shareholders	24.03.2025	Monday	02.06.2025	Monday
Last date for revising the Offer Price	27.03.2025	Thursday	05.06.2025	Thursday
Comments from Committee of Independent Directors of Target Company	27.03.2025	Thursday	05.06.2025	Thursday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	28.03.2025	Friday	06.06.2025	Friday
Date of Opening of the Offer	01.04.2025	Tuesday	09.06.2025	Monday
Date of Closure of the Offer	16.04.2025	Wednesday	20.06.2025	Friday
Post Offer Advertisement	24.04.2025	Thursday	27.06.2025	Friday
Payment of consideration for the acquired shares	02.05.2025	Friday	04.07.2025	Friday
Final Report from Merchant Banker	09.05.2025	Friday	11.07.2025	Friday

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers, sellers / erstwhile promoters, Selling Company and persons deemed to be acting in concert) are eligible to participate in the Offer any time before the closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

**ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS**

NAVIGANT CORPORATE ADVISORS LIMITED  
 804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kuria Road, Andheri East, Mumbai - 400059.  
 Tel No. +91 22 4120 4837 / 4973 5078  
 Email id: [navigant@navigantcorp.com](mailto:navigant@navigantcorp.com)  
 Website: [www.navigantcorp.com](http://www.navigantcorp.com)  
 SEBI Registration No: INM00012243  
 Contact person: Mr. Sarthak Vijani

**Place: Mumbai**  
**Date: June 05, 2025**

**Kirloskar Oil Engines Limited**  
 A Kirloskar Group Company  
**Registered Office:** Laxmanrao Kirloskar Road, Khadki, Pune - 411 003  
 CIN: L29100PN2009PLC133351

**NOTICE**

[For transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF) Account]

This Notice is published pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, ("the Rules") notified by the Ministry of Corporate Affairs effective from 7<sup>th</sup> September 2016, including amendments thereunder from to time.

The Rules, inter alia, contain provisions for transfer of all shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more in the name of IEPF.

It is noticed from the records that certain shareholders of the Company have not encashed their dividends for last seven consecutive years commencing from the unpaid dividend for the year 2017-18 and is due for transfer to IEPF on 14<sup>th</sup> September 2025.

Adhering to the various requirements set out in the Rules, the Company has communicated individually the concerned shareholders whose equity shares are liable to be transferred to IEPF under the Rules for taking appropriate actions.

The full details of such shareholders and shares due for transfer to IEPF will be made available on its website at [www.kirloskaroilengines.com](http://www.kirloskaroilengines.com).

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed by the Rules.

In case no valid claim in respect of equity shares is received from the shareholders of the Company by 13<sup>th</sup> September 2025, the Company shall, with a view to complying with the requirements set out in the Rules, transfer the shares to the IEPF by the due date as per procedure stipulated in the Rules. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF.

In case the shareholders have any queries on the subject matter, they may contact the Company's Registrar and Share Transfer Agent and / or the Company at below mentioned address:

<p><b>MUFG Intime India Private Limited (earlier known as Link Intime India Pvt. Ltd.)</b>                  Unit: Kirloskar Oil Engines Limited                  Akshay Complex, Block No. 202, 2<sup>nd</sup> Floor,                  Near Ganesh Temple, Off Dhole Patil Road, Pune 411 001                  Tel.: +91 (20) 46014473                  E-mail: <a href="mailto:iepf.shares@linkintime.co.in">iepf.shares@linkintime.co.in</a></p>	<p><b>Kirloskar Oil Engines Limited</b>                  Laxmanrao Kirloskar Road, Khadki,                  Pune 411 003                  Tel.: 7757874812                  Email: <a href="mailto:investors@kirloskar.com">investors@kirloskar.com</a></p>
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**Attention: Shareholders are requested to claim their unclaimed dividend of the Company, if any, the details of which are available on the Company's website viz. [www.kirloskaroilengines.com](http://www.kirloskaroilengines.com) or you can send the e-mail for more details to [investors@kirloskar.com](mailto:investors@kirloskar.com)**

SEBI vide its various circulars has mandates all the listed Companies to record the PAN, Nomination, KYC details of all the shareholders and Bank Account details of first holder. In view of the aforesaid, we request you to submit the requisite Investor Service Request form(s) along with required supporting documents as stated therein at the earliest. The relevant formats for Nomination and Update of KYC details viz; Forms ISR -1, ISR-2, ISR-3, SH-13, SH -14 and SEBI circular are available on the RTA website <https://web.in.mfms.mufg.com/KYC/index.html> and on the website of the Company at <https://www.kirloskaroilengines.com/investors/for-share-holders/forms>.

For Kirloskar Oil Engines Limited

Sd/-  
Farah Irani  
Company Secretary & Compliance Officer

Place : Pune  
Date : 5<sup>th</sup> June 2025

Tel: +91 20 2581 0341 - Fax: +91 20 2581 3208, 2581 0209  
 Email: [investors@kirloskar.com](mailto:investors@kirloskar.com) - Website: [www.kirloskaroilengines.com](http://www.kirloskaroilengines.com)

\*Mark bearing word 'Kirloskar' in any form as a suffix or prefix is owned by Kirloskar Proprietary Ltd. and Kirloskar Oil Engines Ltd. is the Permitted User\*

# FEDERAL BANK

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THE FEDERAL BANK LTD. REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263,  
 E-mail: [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in),  
 Website: [www.federalbank.co.in](http://www.federalbank.co.in), CIN: L65191KL1931PCLC000368

**NOTICE**

**Transfer of equity shares of the Bank to the Investor Education and Protection Fund (IEPF) in terms of IEPF Rules, 2016.**

Notice is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), the Equity Shares of the Bank in respect of which the dividend remains unpaid or unclaimed during the past seven consecutive years from 2017-18 shall be transferred by the Bank to the demat account of IEPF Authority.

In compliance with the requirements set out in the Rules, The Federal Bank Limited has communicated individually to the shareholders concerned that in case they do not encash any of their dividend(s), which remains unpaid/unclaimed for the last seven (7) consecutive years or more by the next due date of transfer i.e., 12 / 09 / 2025, their shares will be transferred to IEPF Authority.

The Bank has uploaded the details of the shareholders who have not claimed their dividend for the past seven years, in the Bank's website, [www.federalbank.co.in](http://www.federalbank.co.in). Shareholders are requested to access the web link: <https://www.federalbank.co.in/unclaimed-dividend-warrants>.

The shareholders concerned have been advised to make their claim for the unclaimed dividends in respect of the shares held by them by writing to the Bank/ RTA in the below mentioned address/email to [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in)/[csdstd@integratedindia.in](mailto:csdstd@integratedindia.in). In case the Bank does not receive any communication from the shareholders concerned by 06 / 09 / 2025, the Bank shall, with a view to complying with the requirements of the Rules, transfer the shares to the IEPF Authority on such date as may be prescribed as per the procedures set out in the Rules. Upon transfer to IEPF Authority, the voting rights on such shares shall be frozen and all benefits accruing on such shares viz., dividend, bonus shares, split, consolidation, fraction shares etc., will be credited to the account of IEPF Authority.

In case you need any assistance in this regard, please contact our Registrar and Transfer Agent, Integrated Registry Management Services Private Limited, Kences Towers, 2nd Floor, No 1, Ramakrishna Street, North Usman Road, T Nagar, Chennai - 600 017, Telephone: 91-44-28140801 /802/803, E-mail: [csdstd@integratedindia.in](mailto:csdstd@integratedindia.in) or Secretarial Department, The Federal Bank Limited, Federal Towers, Aluva-683101, Telephone No. 0484-2634228, Email ID: [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in).

In case the shareholders wish to claim the shares/dividend after its transfer to IEPF, the claim needs to be made on line through web-form IEPF 5 with requisite documents as per Rules. Access link to the refund webpage of IEPF Authority is <http://www.iepf.gov.in/-/IEPF/corporates.html>

Please note that no claim shall lie against the Bank in respect of unpaid/ unclaimed dividend and equity shares transferred to IEPF Authority.

Aluva  
06.06.2025

For The Federal Bank Limited  
Sd/-  
Samir P Rajdev  
Company Secretary

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KRISTAL INFRASTRUCTURE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Kristal Infrastructure Limited
2. Date of incorporation of corporate debtor	February 23, 2006
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201KA2006PLC038571
5. Address of the registered office and principal office (if any) of corporate debtor	No.1, K 4 <sup>th</sup> Cross, 29 <sup>th</sup> Main BTM Layout, II Stage Bangalore, Karnataka - 560 078
6. Insolvency commencement date in respect of corporate debtor	May 30, 2025 (Order uploaded on the website of NCLT on 03.06.2025)
7. Estimated date of closure of insolvency resolution process	November 25, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	T Narayana Swamy IBBI/PA-002/IP-N01078/2020-2021/13427
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: No. 15, Subhadra, 7 <sup>th</sup> Cross, Shivaneswari Nagar, Hebbal - Kempapura, Bangalore North, Near Shakti Ganapathi Temple Bangalore-560 024 Email: <a href="mailto:trswamyibbi@gmail.com">trswamyibbi@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 8, 3 <sup>rd</sup> Floor, 3 <sup>rd</sup> Main Road, KSSIDC, Rajajinagar Industrial Estate, Bengaluru, Karnataka 560010 Email: <a href="mailto:crip.kristal@gmail.com">crip.kristal@gmail.com</a>
11. Last date for submission of claims	June 17, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees (Since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	A. Sreenivasan P R IBBI/PA-001/IP-P-02174/2021-2022/13722 B. Padmakumar K.C. IBBI/PA-001/IP-P01021/2017-2018/11671 C. Najeeb T P IBBI/PA-002/IP-N01014/2020-2021/13316
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) Details of AR: Can be obtained by sending a request at <a href="mailto:crip.kristal@gmail.com">crip.kristal@gmail.com</a>

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the Kristal Infrastructure Limited on May 30, 2025 (Copy of order was uploaded on the website of NCLT on 03.06.2025).

The creditors of Kristal Infrastructure Limited are hereby called upon to submit their claims with proof on or before June 17, 2025, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class i.e., Real Estate Allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
T Narayana Swamy  
Interim Resolution Professional

Date: June 06, 2025  
Place: Bengaluru  
Reg. No.: IBBI/PA-002/IP-N01078/2020-2021/13427

# Wheat procurement at 30 MT

Quantity bought from key producing states up 13% y-o-y

SANDIP DAS  
New Delhi, June 5

**WHEAT PROCUREMENT** by the government for the 2025-26 rabi marketing season (April-June) has been completed with a total purchase of over 29.92 million tonne (MT), the highest since the 2021-22

season. With a small quantity of arrivals reported only in Uttar Pradesh and Rajasthan, the total grain procurement, according to officials, will be sufficient for distribution through a public distribution system and carry out a market intervention programme.

"While arrivals have been small, sufficient stock is currently available with millers, traders as well as the government agencies currently," Mukesh Khatod, a trader from Chittorgarh, Rajasthan, told FE.



The quantity of wheat purchased from farmers in key producing states so far is 13% higher than in the same period last year.

This procurement is against total mandi arrivals of 40.42 MT across the country.

Wheat procurement stood at 26.6 MT in the 2024-25 season and 26.2 MT in the 2023-24 season. After achieving a record procurement of 43.3 MT in 2021-22 season, purchases dropped to a low of 18.8 MT in 2022-23 season due to a decline in output.

For the past three years, wheat procurement under minimum support price (MSP) operations has consistently fallen short of the target.

Five states which have contributed mostly to the wheat

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# Moody's team meets finmin officials

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New Delhi, June 6

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New Delhi, June 5

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Stating that weather events such as erratic rainfall, unseasonal droughts, temperature spikes and rising pest incidence are major threats disrupting crop cycles across states, the report by the Federation of All India Farmer Associations (FAIFA) on Wednesday has called for increasing investment in climate-resilient agricultural technologies as the existing system has inadequate infrastructure.

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It called for targeted subsidies for renewable energy, micro-irrigation and organic inputs, while advocating for large-scale adoption of conservation agriculture and integrated farming systems.

The study stressed on increased public investment in research and development for climate-resilient seed varieties, expanded farmer training programmes, and promotion of precision agriculture tools.

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• Sustainable Business Management

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• Health Management

**MBA (Pharmaceutical Management)**

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## SMT ENGINEERING LIMITED

(Formerly known as ADARSH MERCANTILE LIMITED)  
 ("SEL"/"SMT"/"TARGET COMPANY"/"TC") (Corporate Identification No. L33120WB1992PLC055082)  
 Registered Office: 8A & 8B, Satyam Towers 3, Alipore Road, Kolkata-700027;  
 Corporate Office: Plot No 23 D Sector A Sanwer Road Industrial Area, Near Parle G Biscuit Factory, Industrial Estate (Indore), Indore, Madhya Pradesh, India, 452015; Phone No.: +91-9109197950;  
 Email id: adarshmercantile@gmail.com / compliance@saimachinetools.com; Website: www.adarshmercantile.in

This Advertisement is being issued by Navigant Corporate Advisors Limited, on behalf of Mr. Ajay Jaiswal ("Acquirer-1"), Mr. Vishal Jaiswal ("Acquirer-2"), Mr. Ashok Jaiswal ("Acquirer-3"), Mrs. Poonam Jaiswal ("Acquirer-4"), Mrs. Niharika Jaiswal ("Acquirer-5") and Mrs. Shikha Jaiswal ("Acquirer-6") (Acquirer-1, Acquirer-2, Acquirer-3, Acquirer-4, Acquirer-5 and Acquirer-6 hereinafter collectively referred to as the "Acquirers") pursuant to regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations") in respect of Open Offer ("Offer") for the acquisition up to 42.95,200 Equity Shares of Rs. 10/- each representing 26.00% of the existing equity and voting share capital of the Target Company. The Detailed Public Statement ("DPS") pursuant to the Public Announcement ("PA") made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkaal - Marathi Daily (Mumbai edition); Arthik Lipi - Bangali Daily - (Kolkata edition) on 10<sup>th</sup> February, 2025.

- The Offer Price is Rs. 42.00/- (Rupees Forty-Two Only) per equity share payable in cash ("Offer Price").
- Committee of Independent Directors ("IDC") of the Target Company are of the opinion that the Offer Price of Rs. 42.00/- (Rupees Forty-Two Only) offered by the Acquirers is in accordance with the relevant regulations prescribed in the Takeover Code and prima facie appear to be justified. The recommendation of IDC was published in the aforementioned newspapers on 05<sup>th</sup> June, 2025.
- There has been no competitive bid to this Offer.
- The completion of dispatch of The Letter of Offer ("LOF") to all the Public Shareholders of Target Company was completed on 02<sup>nd</sup> June, 2025.
- Please note that a copy of the LOF is also available on the website of Securities and Exchange Board of India (SEBI), [www.sebi.gov.in](http://www.sebi.gov.in) and also on the website of Manager to the Offer, [www.navigantcorp.com](http://www.navigantcorp.com) and shareholders can also apply on plain paper as per below details:  
Eligible Person(s) may participate in the Offer by approaching their respective Broker/Selling Broker and tender Shares in the Open Offer as per the procedure along with other details.
- In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on 17<sup>th</sup> February, 2025. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. SEBI/HO/CFD/CFD-RAC-DCR1/P/OEW/2025/13867/1 dated May 22, 2025 which have been incorporated in the LOF.
- Any other material changes from the date of PA: Nil
- Shareholders are requested to note that name of Target Company has been changed to SMT Engineering Limited pursuant to Certificate of Incorporation pursuant to change of name dated June 02, 2025 issued by Assistant Registrar of Companies/Deputy Registrar of Companies/Registrar of Companies, Central Processing Centre.
- Shareholders are requested to note that the provisions of the Memorandum of Association of the Target Company have been altered. Consequently, the Corporate Identity Number (CIN) has been changed to L33120WB1992PLC055082, pursuant to the Certificate of Registration of the Special Resolution confirming the alteration of the Object Clause(s), dated June 04, 2025, issued by the Assistant Registrar of Companies / Deputy Registrar of Companies / Registrar of Companies, Central Processing Centre.

**10. Schedule of Activities:**

Activity	Original Date	Original Day	Revised Date	Revised Day
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Receipt of comments from SEBI on draft letter of offer	12.03.2025	Wednesday	22.05.2025	Thursday
Identified date*	17.03.2025	Monday	26.05.2025	Monday
Date by which letter of offer be dispatched to the shareholders	24.03.2025	Monday	02.06.2025	Monday
Last date for revising the Offer Price	27.03.2025	Thursday	05.06.2025	Thursday
Comments from Committee of Independent Directors of Target Company	27.03.2025	Thursday	05.06.2025	Thursday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	28.03.2025	Friday	06.06.2025	Friday
Date of Opening of the Offer	01.04.2025	Tuesday	09.06.2025	Monday
Date of Closure of the Offer	16.04.2025	Wednesday	20.06.2025	Friday
Post Offer Advertisement	24.04.2025	Thursday	27.06.2025	Friday
Payment of consideration for the acquired shares	02.05.2025	Friday	04.07.2025	Friday
Final Report from Merchant Banker	09.05.2025	Friday	11.07.2025	Friday

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers, sellers / erstwhile promoters, Selling Company and persons deemed to be acting in concert) are eligible to participate in the Offer any time before the closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

**ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS**

**NAVIGANT CORPORATE ADVISORS LIMITED**  
 804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kuria Road, Andheri East, Mumbai - 400059.  
 Tel No. +91 22 4120 4837 / 4973 5078  
 Email id: [navigant@navigantcorp.com](mailto:navigant@navigantcorp.com)  
 Website: [www.navigantcorp.com](http://www.navigantcorp.com)  
 SEBI Registration No: INM00012243  
 Contact person: Mr. Sarthak Vijani

**Place: Mumbai**  
**Date: June 05, 2025**

**Kiruskar Oil Engines Limited**  
 A Kiruskar Group Company  
**Registered Office:** Laxmanrao Kiruskar Road, Khadki, Pune - 411 003  
 CIN: L29100PN2009PLC133351

**NOTICE**

[For transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF) Account]

This Notice is published pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, ("the Rules") notified by the Ministry of Corporate Affairs effective from 7<sup>th</sup> September 2016, including amendments thereunder from to time.

The Rules, inter alia, contain provisions for transfer of all shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more in the name of IEPF.

It is noticed from the records that certain shareholders of the Company have not encashed their dividends for last seven consecutive years commencing from the unpaid dividend for the year 2017-18 and is due for transfer to IEPF on 14<sup>th</sup> September 2025.

Adhering to the various requirements set out in the Rules, the Company has communicated individually the concerned shareholders whose equity shares are liable to be transferred to IEPF under the Rules for taking appropriate actions.

The full details of such shareholders and shares due for transfer to IEPF will be made available on its website at [www.kiruskaroilengines.com](http://www.kiruskaroilengines.com).

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed by the Rules.

In case no valid claim in respect of equity shares is received from the shareholders of the Company by 13<sup>th</sup> September 2025, the Company shall, with a view to complying with the requirements set out in the Rules, transfer the shares to the IEPF by the due date as per procedure stipulated in the Rules. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF.

In case the shareholders have any queries on the subject matter, they may contact the Company's Registrar and Share Transfer Agent and / or the Company at below mentioned address:

<p><b>MUFG Intime India Private Limited (earlier known as Link Intime India Pvt. Ltd.)</b>                  Unit: Kiruskar Oil Engines Limited                  Akshay Complex, Block No. 202, 2<sup>nd</sup> Floor,                  Near Ganesh Temple, Off Dhole Patil Road, Pune 411 001                  Tel.: +91 (20) 46014473                  E-mail: <a href="mailto:iepf.shares@linkintime.co.in">iepf.shares@linkintime.co.in</a></p>	<p><b>Kiruskar Oil Engines Limited</b>                  Laxmanrao Kiruskar Road, Khadki,                  Pune 411 003                  Tel.: 7757874812                  Email: <a href="mailto:investors@kiruskar.com">investors@kiruskar.com</a></p>
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**Attention: Shareholders are requested to claim their unclaimed dividend of the Company, if any, the details of which are available on the Company's website viz. [www.kiruskaroilengines.com](http://www.kiruskaroilengines.com) or you can send the e-mail for more details to [investors@kiruskar.com](mailto:investors@kiruskar.com)**

SEBI vide its various circulars has mandates all the listed Companies to record the PAN, Nomination, KYC details of all the shareholders and Bank Account details of first holder. In view of the aforesaid, we request you to submit the requisite Investor Service Request form(s) along with required supporting documents as stated therein at the earliest. The relevant formats for Nomination and Update of KYC details viz; Forms ISR -1, ISR-2, ISR-3, SH-13, SH -14 and SEBI circular are available on the RTA website <https://web.in.mrms.mufg.com/KYC/index.html> and on the website of the Company at <https://www.kiruskaroilengines.com/investors/for-share-holders/forms>.

For Kiruskar Oil Engines Limited  
Sd/-  
Farah Irani  
Company Secretary & Compliance Officer

Place : Pune  
Date : 5<sup>th</sup> June 2025

Tel: +91 20 2581 0341 - Fax: +91 20 2581 3208, 2581 0209  
 Email: [investors@kiruskar.com](mailto:investors@kiruskar.com) - Website: [www.kiruskaroilengines.com](http://www.kiruskaroilengines.com)

\*Mark bearing word "Kiruskar" in any form as a suffix or prefix is owned by Kiruskar Proprietary Ltd. and Kiruskar Oil Engines Ltd. is the Permitted User\*

## FEDERAL BANK

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THE FEDERAL BANK LTD. REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263,  
 E-mail: [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in),  
 Website: [www.federalbank.co.in](http://www.federalbank.co.in), CIN: L65191KL1931PCLC000368

**NOTICE**

**Transfer of equity shares of the Bank to the Investor Education and Protection Fund (IEPF) in terms of IEPF Rules, 2016.**

Notice is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), the Equity Shares of the Bank in respect of which the dividend remains unpaid or unclaimed during the past seven consecutive years from 2017-18 shall be transferred by the Bank to the demat account of IEPF Authority.

In compliance with the requirements set out in the Rules, The Federal Bank Limited has communicated individually to the shareholders concerned that in case they do not encash any of their dividend(s), which remains unpaid/unclaimed for the last seven (7) consecutive years or more by the next due date of transfer i.e., 12 / 09 / 2025, their shares will be transferred to IEPF Authority.

The Bank has uploaded the details of the shareholders who have not claimed their dividend for the past seven years, in the Bank's website, [www.federalbank.co.in](http://www.federalbank.co.in). Shareholders are requested to access the web link: <https://www.federalbank.co.in/unclaimed-dividend-warrants>.

The shareholders concerned have been advised to make their claim for the unclaimed dividends in respect of the shares held by them by writing to the Bank/ RTA in the below mentioned address/email to [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in)/[csdstd@integratedindia.in](mailto:csdstd@integratedindia.in). In case the Bank does not receive any communication from the shareholders concerned by 06 / 09 / 2025, the Bank shall, with a view to complying with the requirements of the Rules, transfer the shares to the IEPF Authority on such date as may be prescribed as per the procedures set out in the Rules. Upon transfer to IEPF Authority, the voting rights on such shares shall be frozen and all benefits accruing on such shares viz., dividend, bonus shares, split, consolidation, fraction shares etc., will be credited to the account of IEPF Authority.

In case you need any assistance in this regard, please contact our Registrar and Transfer Agent, Integrated Registry Management Services Private Limited, Kences Towers, 2nd Floor, No 1, Ramakrishna Street, North Usman Road, T Nagar, Chennai - 600 017, Telephone: 91-44-28140801 /802/803, E-mail: [csdstd@integratedindia.in](mailto:csdstd@integratedindia.in) or Secretarial Department, The Federal Bank Limited, Federal Towers, Aluva-683101, Telephone No. 0484-2634228, Email ID: [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in).

In case the shareholders wish to claim the shares/dividend after its transfer to IEPF, the claim needs to be made on line through web-form IEPF 5 with requisite documents as per Rules. Access link to the refund webpage of IEPF Authority is <http://www.iepf.gov.in/~IEPF/corporates.html>

Please note that no claim shall lie against the Bank in respect of unpaid/ unclaimed dividend and equity shares transferred to IEPF Authority.

**Aluva**  
06.06.2025

**For The Federal Bank Limited**  
Sd/-  
**Samir P Rajdev**  
Company Secretary

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KRISTAL INFRASTRUCTURE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Kristal Infrastructure Limited
2. Date of incorporation of corporate debtor	February 23, 2006
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201KA2006PLC038571
5. Address of the registered office and principal office (if any) of corporate debtor	No.1, K 4 <sup>th</sup> Cross, 29 <sup>th</sup> Main BTM Layout, II Stage Bangalore, Karnataka - 560 078
6. Insolvency commencement date in respect of corporate debtor	May 30, 2025 (Order uploaded on the website of NCLT on 03.06.2025)
7. Estimated date of closure of insolvency resolution process	November 25, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	T Narayana Swamy IBBI/PA-002/IP-N01078/2020-2021/13427
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: No. 15, Subhadrae, 7 <sup>th</sup> Cross, Shivaneswara Nagar, Hebbal - Kempapura, Bangalore North, Near Shakti Ganapathi Temple Bangalore-560 024 Email: <a href="mailto:trswamyub@gmail.com">trswamyub@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 8, 3 <sup>rd</sup> Floor, 3 <sup>rd</sup> Main Road, KSSIDC, Rajajinagar Industrial Estate, Bengaluru, Karnataka 560010 Email: <a href="mailto:cirp.kristal@gmail.com">cirp.kristal@gmail.com</a>
11. Last date for submission of claims	June 17, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees (Since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	A. Sreenivasan P R IBBI/PA-001/IP-P-02174/2021-2022/13722 B. Padmakumar K.C. IBBI/PA-001/IP-P01021/2017-2018/11671 C. Najeeb T P IBBI/PA-002/IP-N01014/2020-2021/13316
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) Details of AR: Can be obtained by sending a request at <a href="mailto:cirp.kristal@gmail.com">cirp.kristal@gmail.com</a>

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the Kristal Infrastructure Limited on May 30, 2025 (Copy of order was uploaded on the website of NCLT on 03.06.2025).

The creditors of Kristal Infrastructure Limited are hereby called upon to submit their claims with proof on or before June 17, 2025, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class i.e., Real Estate Allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
T Narayana Swamy  
Interim Resolution Professional

Date: June 06, 2025  
Place: Bengaluru  
Reg. No.: IBBI/PA-002/IP-N01078/2020-2021/13427

# Wheat procurement at 30 MT

Quantity bought from key producing states up 13% y-o-y

SANDIP DAS  
New Delhi, June 5

**WHEAT PROCUREMENT** BY the government for the 2025-26 rabi marketing season (April-June) has been completed with a total purchase of over 29.92 million tonne (MT), the highest since the 2021-22

season. With a small quantity of arrivals reported only in Uttar Pradesh and Rajasthan, the total grain procurement, according to officials, will be sufficient for distribution through a public distribution system and carry out a market intervention programme.

"While arrivals have been small, sufficient stock is currently available with millers, traders as well as the government agencies currently," Mukesh Khatod, a trader from Chittorgarh, Rajasthan, told FE.



The quantity of wheat purchased from farmers in key producing states so far is 13% higher than in the same period last year.

This procurement is against total mandi arrivals of 40.42 MT across the country.

Wheat procurement stood at 26.6 MT in the 2024-25 season and 26.2 MT in the 2023-24 season. After achieving a record procurement of 43.3 MT in 2021-22 season, purchases dropped to a low of 18.8 MT in 2022-23 season due to a decline in output.

For the past three years, wheat procurement under minimum support price (MSP) operations has consistently fallen short of the target.

Five states which have contributed mostly to the wheat

procurement drive — Punjab (11.93 MT), Madhya Pradesh (7.77 MT), Haryana (7.14 MT) and Rajasthan (2.02 MT). However, Uttar Pradesh, India's largest wheat-producing state, has recorded sluggish procurement, with just 1.02 MT purchased so far — well below the season's target of 3 MT.

Officials told FE that the government will consider additional allocations of wheat to states under the Pradhan Mantri Garib Kalyan Anna Yojana.

# Moody's team meets finmin officials

FE BUREAU  
New Delhi, June 6

**AMID ALLEGATIONS** OF unfair treatment of India by global rating agencies, Moody's Ratings representatives met finance ministry officials on Thursday to get feedback on the state of the Indian economy for its upcoming rating review of the country.

Sources said Moody's might factor in the recent India-Pakistan conflict in its upcoming assessment of India's sovereign rating.

On May 21, Moody's said that Pakistan-India tensions, including the flare-up earlier in May, would weigh on Pakistan's growth more than on India's.

Recently, Moody's lowered India's GDP estimates to 6.3% from 6.5% for 2025, citing a global economic slowdown caused by heightened US policy uncertainty and trade curbs.

On Thursday, Moody's representatives met finance ministry officials, including the chief economic advisor V Anantha Nageswaran, for the customary interaction.

In December 2023, finance ministry economists had questioned the three big global rating agencies for keeping India's rating static at the lowest investment grade for the last 15 years despite it moving up the ladder from the 12th largest to become the fifth largest economy.

# 'Agri yield may dip 25% due to climate change'

SANDIP DAS  
New Delhi, June 5

**INDIA'S AGRICULTURE** SECTOR could face up to 25% yield losses due to climate-related disruptions, according to a new report by a farmers' body. It called for targeted policy action to improve adoption of climate-resilient technologies among small and marginal farmers, according to a report by a farmers' body.

Stating that weather events such as erratic rainfall, unseasonal droughts, temperature spikes and rising pest incidence are major threats disrupting crop cycles across states, the report by the Federation of All India Farmer Associations (FAIFA) on Wednesday has called for increasing investment in climate-resilient agricultural technologies as the existing system has inadequate infrastructure.

A study titled 'nourishing the future: a report on climate-resilient agriculture' has stressed on the urgent need for sustainable farming practices



to counter climate change impacts and cited high initial costs, fragmented infrastructure and low farmer awareness as key barriers of widespread adoption with regard to sustainable farming practices.

It called for targeted subsidies for renewable energy, micro-irrigation and organic inputs, while advocating for large-scale adoption of conservation agriculture and integrated farming systems.

The study stressed on increased public investment in research and development for climate-resilient seed varieties, expanded farmer training programmes, and promotion of precision agriculture tools.

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• Sustainable Business Management

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• Health Management

**MBA (Pharmaceutical Management)**

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**MBA CSR & ESG Management (Executive)**

**MBA Sustainable Business Management (Executive)**

**MBA Pharmaceutical Management (Executive)**

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**OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF**

## SMT ENGINEERING LIMITED

(Formerly known as ADARSH MERCANTILE LIMITED)  
 ("SEL"/"SMT"/"TARGET COMPANY"/"TC") (Corporate Identification No. L33120WB1992PLC055082)  
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 Email id: adarshmercantile@gmail.com / compliance@saimachinetools.com; Website: www.adarshmercantile.in

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Date by which letter of offer be dispatched to the shareholders	24.03.2025	Monday	02.06.2025	Monday
Last date for revising the Offer Price	27.03.2025	Thursday	05.06.2025	Thursday
Comments from Committee of Independent Directors of Target Company	27.03.2025	Thursday	05.06.2025	Thursday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	28.03.2025	Friday	06.06.2025	Friday
Date of Opening of the Offer	01.04.2025	Tuesday	09.06.2025	Monday
Date of Closure of the Offer	16.04.2025	Wednesday	20.06.2025	Friday
Post Offer Advertisement	24.04.2025	Thursday	27.06.2025	Friday
Payment of consideration for the acquired shares	02.05.2025	Friday	04.07.2025	Friday
Final Report from Merchant Banker	09.05.2025	Friday	11.07.2025	Friday

\*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers, sellers / erstwhile promoters, Selling Company and persons deemed to be acting in concert) are eligible to participate in the Offer any time before the closure of the Offer.

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

**ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS**

**NAVIGANT CORPORATE ADVISORS LIMITED**  
 804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kuria Road, Andheri East, Mumbai - 400059.  
 Tel No. +91 22 4120 4837 / 4973 5078  
 Email id: [navigant@navigantcorp.com](mailto:navigant@navigantcorp.com)  
 Website: [www.navigantcorp.com](http://www.navigantcorp.com)  
 SEBI Registration No: INM00012243  
 Contact person: Mr. Sarthak Vijani

**Place: Mumbai**  
**Date: June 05, 2025**

**Kiruskar Oil Engines Limited**  
 A Kiruskar Group Company  
**Registered Office:** Laxmanrao Kiruskar Road, Khadki, Pune - 411 003  
 CIN: L29100PN2009PLC133351

### NOTICE

[For transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF) Account]

This Notice is published pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, ("the Rules") notified by the Ministry of Corporate Affairs effective from 7<sup>th</sup> September 2016, including amendments thereunder from to time.

The Rules, inter alia, contain provisions for transfer of all shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more in the name of IEPF.

It is noticed from the records that certain shareholders of the Company have not encashed their dividends for last seven consecutive years commencing from the unpaid dividend for the year 2017-18 and is due for transfer to IEPF on 14<sup>th</sup> September 2025.

Adhering to the various requirements set out in the Rules, the Company has communicated individually the concerned shareholders whose equity shares are liable to be transferred to IEPF under the Rules for taking appropriate actions.

The full details of such shareholders and shares due for transfer to IEPF will be made available on its website at [www.kiruskaroilengines.com](http://www.kiruskaroilengines.com).

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed by the Rules.

In case no valid claim in respect of equity shares is received from the shareholders of the Company by 13<sup>th</sup> September 2025, the Company shall, with a view to complying with the requirements set out in the Rules, transfer the shares to the IEPF by the due date as per procedure stipulated in the Rules. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and equity shares transferred to the IEPF.

In case the shareholders have any queries on the subject matter, they may contact the Company's Registrar and Share Transfer Agent and / or the Company at below mentioned address:

<p><b>MUFG Intime India Private Limited (earlier known as Link Intime India Pvt. Ltd.)</b>                  Unit: Kiruskar Oil Engines Limited                  Akshay Complex, Block No. 202, 2<sup>nd</sup> Floor,                  Near Ganesh Temple, Off Dhole Patil Road, Pune 411 001                  Tel.: +91 (20) 46014473                  E-mail: <a href="mailto:iepf.shares@linkintime.co.in">iepf.shares@linkintime.co.in</a></p>	<p><b>Kiruskar Oil Engines Limited</b>                  Laxmanrao Kiruskar Road, Khadki,                  Pune 411 003                  Tel.: 7757874812                  Email: <a href="mailto:investors@kiruskar.com">investors@kiruskar.com</a></p>
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**Attention: Shareholders are requested to claim their unclaimed dividend of the Company, if any, the details of which are available on the Company's website viz. [www.kiruskaroilengines.com](http://www.kiruskaroilengines.com) or you can send the e-mail for more details to [investors@kiruskar.com](mailto:investors@kiruskar.com)**

SEBI vide its various circulars has mandates all the listed Companies to record the PAN, Nomination, KYC details of all the shareholders and Bank Account details of first holder. In view of the aforesaid, we request you to submit the requisite Investor Service Request form(s) along with required supporting documents as stated therein at the earliest. The relevant formats for Nomination and Update of KYC details viz; Forms ISR -1, ISR-2, ISR-3, SH-13, SH -14 and SEBI circular are available on the RTA website <https://web.in.mrms.mufg.com/KYC/index.html> and on the website of the Company at <https://www.kiruskaroilengines.com/investors/for-share-holders/forms>.

For Kiruskar Oil Engines Limited  
Sd/-  
Farah Irani  
Company Secretary & Compliance Officer

Place : Pune  
Date : 5<sup>th</sup> June 2025

Tel: +91 20 2581 0341 - Fax: +91 20 2581 3208, 2581 0209  
 Email: [investors@kiruskar.com](mailto:investors@kiruskar.com) - Website: [www.kiruskaroilengines.com](http://www.kiruskaroilengines.com)

\*Mark bearing word "Kiruskar" in any form as a suffix or prefix is owned by Kiruskar Proprietary Ltd. and Kiruskar Oil Engines Ltd. is the Permitted User\*

## FEDERAL BANK

YOUR PERFECT BANKING PARTNER

THE FEDERAL BANK LTD. REG. OFFICE: PB. No: 103, FEDERAL TOWERS, ALUVA, KERALA, INDIA - 683 101 Phone: 0484-2622263,  
 E-mail: [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in),  
 Website: [www.federalbank.co.in](http://www.federalbank.co.in), CIN: L65191KL1931PCL000368

### NOTICE

**Transfer of equity shares of the Bank to the Investor Education and Protection Fund (IEPF) in terms of IEPF Rules, 2016.**

Notice is hereby given that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), the Equity Shares of the Bank in respect of which the dividend remains unpaid or unclaimed during the past seven consecutive years from 2017-18 shall be transferred by the Bank to the demat account of IEPF Authority.

In compliance with the requirements set out in the Rules, The Federal Bank Limited has communicated individually to the shareholders concerned that in case they do not encash any of their dividend(s), which remains unpaid/unclaimed for the last seven (7) consecutive years or more by the next due date of transfer i.e., 12 / 09 / 2025, their shares will be transferred to IEPF Authority.

The Bank has uploaded the details of the shareholders who have not claimed their dividend for the past seven years, in the Bank's website, [www.federalbank.co.in](http://www.federalbank.co.in). Shareholders are requested to access the web link: <https://www.federalbank.co.in/unclaimed-dividend-warrants>.

The shareholders concerned have been advised to make their claim for the unclaimed dividends in respect of the shares held by them by writing to the Bank/ RTA in the below mentioned address/email to [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in)/[csdstd@integratedindia.in](mailto:csdstd@integratedindia.in). In case the Bank does not receive any communication from the shareholders concerned by 06 / 09 / 2025, the Bank shall, with a view to complying with the requirements of the Rules, transfer the shares to the IEPF Authority on such date as may be prescribed as per the procedures set out in the Rules. Upon transfer to IEPF Authority, the voting rights on such shares shall be frozen and all benefits accruing on such shares viz., dividend, bonus shares, split, consolidation, fraction shares etc., will be credited to the account of IEPF Authority.

In case you need any assistance in this regard, please contact our Registrar and Transfer Agent, Integrated Registry Management Services Private Limited, Kences Towers, 2nd Floor, No 1, Ramakrishna Street, North Usman Road, T Nagar, Chennai - 600 017, Telephone: 91-44-28140801 /802/803, E-mail: [csdstd@integratedindia.in](mailto:csdstd@integratedindia.in) or Secretarial Department, The Federal Bank Limited, Federal Towers, Aluva-683101, Telephone No. 0484-2634228, Email ID: [secretarial@federalbank.co.in](mailto:secretarial@federalbank.co.in).

In case the shareholders wish to claim the shares/dividend after its transfer to IEPF, the claim needs to be made on line through web-form IEPF 5 with requisite documents as per Rules. Access link to the refund webpage of IEPF Authority is <http://www.iepf.gov.in/-/IEPF/corporates.html>

Please note that no claim shall lie against the Bank in respect of unpaid/ unclaimed dividend and equity shares transferred to IEPF Authority.

**Aluva**  
06.06.2025

**For The Federal Bank Limited**  
Sd/-  
**Samir P Rajdev**  
Company Secretary

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KRISTAL INFRASTRUCTURE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Kristal Infrastructure Limited
2. Date of incorporation of corporate debtor	February 23, 2006
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201KA2006PLC038571
5. Address of the registered office and principal office (if any) of corporate debtor	No.1, K 4 <sup>th</sup> Cross, 29 <sup>th</sup> Main BTM Layout, II Stage Bangalore, Karnataka - 560 078
6. Insolvency commencement date in respect of corporate debtor	May 30, 2025 (Order uploaded on the website of NCLT on 03.06.2025)
7. Estimated date of closure of insolvency resolution process	November 25, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	T Narayana Swamy IBBI/PA-002/JP-N01078/2020-2021/13427
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: No. 15, Subhadra, 7 <sup>th</sup> Cross, Shivaneswara Nagar, Hebbal - Kempapura, Bangalore North, Near Shakti Ganapathi Temple Bangalore-560 024 Email: <a href="mailto:trswamyub@gmail.com">trswamyub@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 8, 3 <sup>rd</sup> Floor, 3 <sup>rd</sup> Main Road, KSSIDC, Rajajinagar Industrial Estate, Bengaluru, Karnataka 560010 Email: <a href="mailto:crip.kristal@gmail.com">crip.kristal@gmail.com</a>
11. Last date for submission of claims	June 17, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees (Since the corporate debtor is a real estate developer, the IRP anticipates the real estate allottees as a class of creditors)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	A. Sreenivasan P R IBBI/PA-001/JP-P-02174/2021-2022/13722 B. Padmakumar K.C. IBBI/PA-001/JP-P01021/2017-2018/11671 C. Najeeb T P IBBI/PA-002/JP-N01014/2020-2021/13316
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) Details of AR: Can be obtained by sending a request at <a href="mailto:crip.kristal@gmail.com">crip.kristal@gmail.com</a>

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the Kristal Infrastructure Limited on May 30, 2025 (Copy of order was uploaded on the website of NCLT on June 03, 2025).

The creditors of Kristal Infrastructure Limited are hereby called upon to submit their claims with proof on or before June 17, 2025, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class i.e., Real Estate Allottees in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
T Narayana Swamy  
Interim Resolution Professional

Date: June 06, 2025  
Place: Bengaluru  
Reg. No.: IBBI/PA-002/JP-N01078/2020-2021/13427













ನಾಲ್ವಡಿ ಅವರಿಗೆ ಭಾರತ ರತ್ನ ನೀಡಿ: ಮಂಜೇಶಗೌಡ ಆಗ್ರಹ



ಪ್ರಜಾವಾಣಿ-ಶ್ರೀರಂಗಪಟ್ಟಣ

ದೇಶದಲ್ಲೇ ಮಾದರಿ ರಾಜ್ಯ ನಿರ್ಮಾಣ ಮಾಡಿದ ನಾಲ್ವಡಿ ಕೃಷ್ಣರಾಜ ಒಡೆಯರ್ ಅವರಿಗೆ ಮರಣೋತ್ತರವಾಗಿ ಭಾರತ ರತ್ನ ಪ್ರಶಸ್ತಿ ನೀಡಬೇಕು ಎಂದು ರೈತ ಸಂಘದ ಜಿಲ್ಲಾ ಘಟಕದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿ ಮಂಜೇಶಗೌಡ ಆಗ್ರಹಿಸಿದರು.

ಪಟ್ಟಣದಲ್ಲಿ ತಾಲ್ಲೂಕು ಆಡಳಿತ ಬುಧವಾರ ಏರ್ಪಡಿಸಿದ್ದ ನಾಲ್ವಡಿ ಕೃಷ್ಣರಾಜ ಒಡೆಯರ್ ಜಯಂತಿಯಲ್ಲಿ ಅವರು ನಾಲ್ವಡಿಯವರ ಸಾಧನೆಗಳ ಕುರಿತು ಮಾತನಾಡಿದರು.

ಕೃಷ್ಣರಾಜ ಒಡೆಯರ್ ಕನ್ನಡ ಸಾಹಿತ್ಯ ಪರಿಷತ್ ಸ್ಥಾಪನೆ ಮಾಡಿದ್ದಾರೆ. ಕಾಗದದ ಕಾರ್ಖಾನೆ, ಕಬ್ಬಿಣ ಮತ್ತು ಉಕ್ಕು ಕಾರ್ಖಾನೆ, ಜೈನೋದ್ಯಮ, ಗಂಧದಣ್ಣೆ ಕಾರ್ಖಾನೆ, ಸಕ್ಕರೆ ಕಾರ್ಖಾನೆ ಸೇರಿದಂತೆ ಮಹತ್ತರ ಕಾರ್ಯಗಳನ್ನು ಮಾಡಿದ್ದಾರೆ. ಕೇಂದ್ರ ಸರ್ಕಾರ ಅವರಿಗೆ ಭಾರತ ರತ್ನ ಪ್ರಶಸ್ತಿ ನೀಡಿದರು ಆ ಪ್ರಶಸ್ತಿಯ ಘನತೆ ಮತ್ತಷ್ಟು ಹೆಚ್ಚುತ್ತದೆ ಎಂದು ಹೇಳಿದರು.

ದಸಂಸ ಮುಖಂಡ ಗಂಜಾಂ ರವಿಚಂದ್ರ, ತಾಲ್ಲೂಕು ಕಚೇರಿ ಸಭಾಂಗಣಕ್ಕೆ ನಾಲ್ವಡಿ ಅವರ ಹೆಸರಿಡಬೇಕು ಎಂದು ಒತ್ತಾಯಿಸಿದರು. ಕರವೇ ಮುಖಂಡ ಸಿ. ಸ್ವಾಮಿಗೌಡ, ಪಟ್ಟಣದ ಪ್ರಮುಖ ವ್ಯಕ್ತಿಯಾದ ನಾಲ್ವಡಿ ಅವರ ಪ್ರತಿಷ್ಠೆ ಸ್ಥಾಪಿಸಬೇಕು ಎಂದು ನಾಲ್ವಡಿ ಕೃಷ್ಣರಾಜ ಒಡೆಯರ್ ಅವರಂತಹ ಜನಪರ ದೊರೆಯ ಜಯಂತಿಯನ್ನು ಕಾಟಾಚಾರಕ್ಕೆ ಆಚರಿಸಲಾಗುತ್ತಿದೆ ಎಂದು ರೈತ ಮುಖಂಡ ಕೂಡಲಕುಪ್ಪೆ ನಾಗೇಂದ್ರಸ್ವಾಮಿ ಆಸಮಾಧಾನ ವ್ಯಕ್ತಪಡಿಸಿದರು.

ತಪಶೀಲ್ದಾರ್ ಪರಶುರಾಮ ಸತ್ಸೀಗೇರಿ, ಬಿ.ಇ.ಎಂ. ಪಿ. ಹೆಚ್.ಎ. ಹಿರಿಯ ವಕೀಲ ಸಿ. ಪುಟ್ಟಸ್ವಾಮಿ, ಮರಳಗಾಲ ಕೃಷ್ಣೇಗೌಡ, ತಾ.ಪಂ. ಮಾಜಿ ಅಧ್ಯಕ್ಷ ಬಿ.ಎಸ್. ಸಂದೇಶ್, ಆಯುಷ್ ವೈದ್ಯಾಧಿಕಾರಿ ಡಾ.ರಮ್ಯಾ ಡಾ.ಪಿ. ಮಾರುತಿ, ಸಿಡಿಪಿಎ ಅಮೃತ ಕುರಣ್, ಎಂ. ಶೆಟ್ಟಿಪ್ಪ ದಿನೇಶ್, ಅಲ್ಲಾಪಟ್ಟಣ ಕುಮಾರ್, ಚಂದ್ರಶೇಖರ್, ಶಂಕರ್ ಪಾಲ್ಗೊಂಡಿದ್ದರು.

ನೂತನ ಅಧ್ಯಕ್ಷರಾಗಿ ಕೆ ಸತೀಶ್ ಆಯ್ಕೆ



ಪ್ರಜಾವಾಣಿ-ಹೊಸಕೋಟೆ

ಹೊಸಕೋಟೆ ನಗರದ ಟಿ ಜಿ ಬಡವಣಿಯಲ್ಲಿ ಹೊಸಕೋಟೆ ಟೌನ್ ವಿವಿಧೋದ್ದೇಶ ಪ್ರಾಥಮಿಕ ಗ್ರಾಮೀಣ ಕೃಷಿ ಸಹಕಾರ ಸಂಘ(ನಿ). ರೇಷ್ಮೆ ಬೆಳೆಗಾರರ ಮತ್ತು ರೈತರ ಸೇವಾ ಸಹಕಾರ ಸಂಘದ ನೂತನ ಅಧ್ಯಕ್ಷರಾಗಿ ವಕೀಲರಾದ ಅಲಪ್ಪನಹಳ್ಳಿ ಕೆ.ಸತೀಶ್ ರವರು ಅವರೋಧವಾಗಿ ಆಯ್ಕೆಯಾದರು.

ನೂತನ ಅಧ್ಯಕ್ಷರಾದ ಅಲಪ್ಪನಹಳ್ಳಿ ಕೆ ಸತೀಶ್ ರವರು ಮಾತನಾಡಿ ವಿವಿಧೋದ್ದೇಶ ಪ್ರಾಥಮಿಕ ಗ್ರಾಮೀಣ ಮತ್ತು ಕೃಷಿ ಸಹಕಾರ ಸಂಘಕ್ಕೆ ಶಾಸಕರಾದ ಶರತ್ ಬಚ್ಚೇಗೌಡರು, ಮಾಜಿ ಸಚಿವರು ಬಿ ಎನ್ ಬಚ್ಚೇಗೌಡರು ಹಾಗೂ ಬಿಬಿ ಬೈರೇಗೌಡರು, ಸುರೇಶ್, ಬಿ ವಿ ಸತೀಶ್ ಗೌಡರು, ರಾಜಶೇಖರ್ ಗೌಡರು, ಅಧ್ಯಕ್ಷರಾದ ಕೃಷ್ಣಮೂರ್ತಿ, ಸುಬ್ಬಣ್ಣ, ಜೈರಾಜ್ ನನ್ನು ಸಂಘದ ಎಲ್ಲಾ ಸದಸ್ಯರಾಗಲು ಪ್ರಮುಖವಾಗಿ ನಿರ್ದೇಶಕರು ಸಹಕಾರದಿಂದ ಹೊಸಕೋಟೆ ಟೌನ್ ವಿವಿಧೋದ್ದೇಶ ಪ್ರಾಥಮಿಕ ಗ್ರಾಮೀಣ ಕೃಷಿ ಸಹಕಾರ ಸಂಘಕ್ಕೆ ನನ್ನನ್ನು ಅಧ್ಯಕ್ಷರಾಗಿ ಆಯ್ಕೆ ಮಾಡಿದ್ದಾರೆ. ಅವರಲ್ಲಿಗೂ ಪ್ರಪ್ರಥಮವಾಗಿ ಚಿರಬಾಣಿಯಾಗುತ್ತೇನೆ.

ಇದನ್ನೇ ಅಧ್ಯಕ್ಷರಾದ ಕೃಷ್ಣಮೂರ್ತಿ ಅಣ್ಣನವರು ಸಂಘದ ನಿರ್ದೇಶಕರ ಸಲಹೆಯಂತೆ ಸಂಘವನ್ನು ಇನ್ನೂ ಉನ್ನತ ಮಟ್ಟಕ್ಕೆ ಬೆಳೆಸುವ ಪ್ರಯತ್ನ ಪಡುತ್ತೇನೆ. ಕಾಂಗ್ರೆಸ್ ಕಾರ್ಯಕರ್ತರು ಹಾಗೂ ಸಂಘದ ನಿರ್ದೇಶಕರು ಕೊಟ್ಟರೋ ಜವಾಬ್ದಾರಿಯನ್ನು ಹೀಗೆ ಉಳಿಸಿಕೊಂಡು ಈ ಬ್ಯಾಂಕನ್ನು ಇನ್ನು ಉನ್ನತ ಮಟ್ಟಕ್ಕೆ ಬೆಳೆಸುವ ಪ್ರಯತ್ನ ಪಡುತ್ತೇನೆ ಎಂದು. ಇದೇ ಸಂದರ್ಭದಲ್ಲಿ, ಮಾಜಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷರ ಸಿ ಮುನಿಯಯ್ಯ, ಮಾಜಿ ಬಿಎಂಆರ್ಡಿ ಅಧ್ಯಕ್ಷರಾದ ನಾಣಿ, ಮಾಜಿ ಅಧ್ಯಕ್ಷರಾದ ಕುಂಬಳಹಳ್ಳಿ ಮುನಿಯಪ್ಪ, ನಿರ್ದೇಶಕರಾದ ದೊಡ್ಡ ಹುಲ್ಲೂರು ರಾಜೇಗೌಡಪಾಲ್, ಸುನಿಲ್, ಬ್ಯಾಂಕಿನ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕರು, ನಾರಾಯಣ ಶರ್ಮ, ಸುರೇಶ್, ರವಿಶಂಕರ್ ಬಾಲು ಕುಂಬಳಹಳ್ಳಿ, ಬ್ಯಾಂಕಿನ ಸಿಬ್ಬಂದಿ ವರ್ಗದವರು ಉಪಸ್ಥಿತರಿದ್ದರು.

ಪರಿಸರ ದಿನಾಚರಣೆ ಅಂಗವಾಗಿ ಗಿಡ ನೆಟ್ಟು ಪೋಷಣೆ



ಪ್ರಜಾವಾಣಿ-ಗಂಧುಪೇಟೆ

ಪಟ್ಟಣದ ಸರ್ಕಾರಿ ಪ್ರಥಮ ದರ್ಜೆ ಕಾಲೇಜಿನ ರಾಷ್ಟ್ರೀಯ ಸೇವಾ ಯೋಜನೆ ಹಾಗೂ ಐಕ್ಯೋಪಿ ವತಿಯಿಂದ ನಡೆದ ಪರಿಸರ ದಿನಾಚರಣೆಯ ಅಂಗವಾಗಿ ಕಾಲೇಜಿನ ಪ್ರಾಂಶುಪಾಲರು ಹಾಗೂ ಅಧ್ಯಾಪಕರು ಗಿಡಗಳನ್ನು ನೆಟ್ಟು ನೀರು ಉಣಿಸುವ ಮುಖಾಂತರ ಆಚರಿಸಲಾಯಿತು.

ಈ ಸಂದರ್ಭದಲ್ಲಿ ಪ್ರಾಂಶುಪಾಲರಾದ ಪವಿತ್ರ ಜಿ.ಬಿ. ರವರು ಮಾತನಾಡಿ ಪ್ರತಿ ವಿದ್ಯಾರ್ಥಿಯಿಂದ ಅಥವಾ ಪ್ರತಿ ವಿದ್ಯಾರ್ಥಿ ಸಂಘದಿಂದ ಭವಿಷ್ಯದಲ್ಲಿ ಉಪಯುಕ್ತವಾಗುವಂತಹ ಸರಳವಿ ವಿದ್ಯಾ ಗಿಡ ತರಬೇತು ಕೊಡುವ ಗಿಡಗಳನ್ನು ನೆಟ್ಟು ಪೋಷಣೆ ಮಾಡುವುದು ಈ ಕಾರ್ಯಕ್ರಮದ ಉದ್ದೇಶವಾಗಿದೆ. ಕಾಲೇಜು ಆವರಣದಲ್ಲಿ ನಾನಾ ರೀತಿಯ ಅಲಂಕಾರಿ ಗಿಡಗಳು, ಹೂವಿನ ಗಿಡಗಳು ಹಾಗೂ ಔಷಧಿ ಗಿಡಗಳನ್ನು ಬೆಳೆಸಿ ಕಾಲೇಜಿನ ಸೊಬಗನ್ನು ಹೆಚ್ಚಿಸುವುದರ ಜೊತೆಗೆ, ಕಾಲೇಜು ಮೈದಾನದ ಅನುಸೂಚಿತ ಜಾಗದಲ್ಲಿ ಸ್ಥಳೀಯ ವಾತಾವರಣಕ್ಕೆ ಅನುಗುಣವಾದ ತೆಂಗು, ಮಾವು, ಹಲಸು, ನೆಲಗೆ, ಸಿಬೆ, ದಾಳಂಬೆ, ನೆಲ್ಲಿ, ಬೆವು, ಅರಳಿ, ಹೊಗೆ, ಸಂಜೆಗೆ, ಟೀಕ್, ಆಶೋಕ ಹಾಗೂ ಸರ್ವ ಸೇರಿದಂತೆ ಇತರ ಸಸ್ಯಗಳನ್ನು ಅರಣ್ಯ ಹಾಗೂ ತೋಟಗಾರಿಕೆ ಇಲಾಖೆಗಳಿಂದ ಪಡೆಯುವುದರ ಮೂಲಕ ಕಾಲೇಜಿನ ಪರಿಸರವನ್ನು ಹಸಿರಿಕರಣಿಸುವಂತೆ ನೋಡಿಕೊಳ್ಳಲು ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಭಾಗವಹಿಸಿದ ವಿದ್ಯಾರ್ಥಿಗಳಿಗೆ ತಿಳಿಸಿದರು.

ಈ ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಕಾಲೇಜಿನ ಅಧೀಕ್ಷಕರಾದ ಪುಟ್ಟ ಬುದ್ದಿ, ಗಂಧಪಾಲಕರಾದ ಶ್ರೀನಿವಾಸ ನಾಯಕ, ಐಕ್ಯೋಪಿ ಸಂಚಾಲಕರಾದ ವಿಜಯಲಕ್ಷ್ಮಿ, ಅಧ್ಯಾಪಕರಾದ ಮಂಜುನಾಥ್, ಗಿರೀಶ್, ಅನ್ನಪೂರ್ಣ, ಮನೋಹರ್ ಹಾಗೂ ಬೋಧಕ ಬೊಧಕೇಶರ ಸಿಬ್ಬಂದಿ ಮತ್ತು ವಿದ್ಯಾರ್ಥಿಗಳು ಭಾಗವಹಿಸಿದ್ದರು.

ಜಿಲ್ಲೆಯ ಗಣಿ ಮಾಲೀಕರು ಕಾನೂನಿನ ಪಾಲನೆಗೆ ಜಿಲ್ಲಾಧಿಕಾರಿ ಕರೆ

ಪ್ರಜಾವಾಣಿ-ಕೋಲಾರ

ಜಿಲ್ಲೆಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿರುವ ಪ್ರತಿಯೊಬ್ಬ ಗಣಿ ಮತ್ತು ಕ್ಷಾರಣಿ ಮಾಲೀಕರು ಕಾನೂನಿನ ನಿಯಮಗಳನ್ನು ಪಾಲಿಸಿ ಹದ್ದುಬಸ್ತು ಮೀರದ ತಮ್ಮ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸಬೇಕು ಎಂದು ಜಿಲ್ಲಾಧಿಕಾರಿ ತಿಳಿಸಿದರು.

ಕೋಲಾರ ಜಿಲ್ಲಾಧಿಕಾರಿ ಬೆಂಗಳೂರು ಪ್ರದೇಶ ಗಣಿ ಸುರಕ್ಷತಾ ಮಹಾ ನಿರ್ದೇಶನಾಲಯ, ಗಣಿ ಮತ್ತು ಭೂವಿಜ್ಞಾನ ಇಲಾಖೆ ಕೋಲಾರ ಮತ್ತು ಅಪ್ರೂವ್ ಎಂಟರ್‌ಪ್ರೈಸಸ್, ಬೆಂಗಳೂರಿನ ಸಹಯೋಗದೊಂದಿಗೆ ಕೋಲಾರ ಜಿಲ್ಲೆಯ ಗಣಿ ಮಾಲೀಕರು, ಶಾಸನಬದ್ಧ ವ್ಯಕ್ತಿಗಳು, ಕಾರ್ಮಿಕರು ಮತ್ತು ಗಣಿ ನೌಕರರಿಗೆ ಸುರಕ್ಷತಾ ಜಾಗೃತಿ ಕಾರ್ಯಾಗಾರ ಕಾರ್ಯಕ್ರಮವನ್ನು ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಸಭಾಂಗಣದಲ್ಲಿ ಉದ್ಘಾಟಿಸಿ ಅಧ್ಯಕ್ಷತೆ ವಹಿಸಿ ಮಾತನಾಡಿದರು. ಜಿಲ್ಲೆಯಲ್ಲಿ ಮೊದಲಿಗೆ ಕ್ಷಾರಣಿ ಹಂತಗಳಲ್ಲಿ ಅರಿವು ಮೂಡಿಸುವ ಕಾರ್ಯಕ್ರಮಗಳನ್ನು ಮಾಡಲಾಗುತ್ತಿತ್ತು. ಆದರೆ ಇದೇ ಮೊದಲ ಬಾರಿಗೆ ಜಿಲ್ಲೆಯ ಎಲ್ಲಾ ಗಣಿ ಮಾಲೀಕರು ಮತ್ತು ಕಾರ್ಮಿಕರಿಗೆ ಜಿಲ್ಲಾ ಮಟ್ಟದಲ್ಲಿ ಸುರಕ್ಷತಾ ಮತ್ತು ಅರಿವು ಮೂಡಿಸುವ ಕಾರ್ಯಕ್ರಮವನ್ನು ಹಮ್ಮಿಕೊಂಡಿರುವುದಾಗಿ ತಿಳಿಸಿದರು. ಸರ್ಕಾರವು ಎಲ್ಲಾ ಯೋಜನೆಗಳನ್ನು ಯಶಸ್ವಿಯಾಗಿ ಮುನ್ನಡೆಸಿಕೊಂಡು ಹೋಗಲು ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ವರಿಷ್ಠಾಧಿಕಾರಿ ಗಣಿ ಮಾಲೀಕರು ಮತ್ತು



ಪ್ರಜಾವಾಣಿ-ಕೋಲಾರ

ಆದಾಯ ಬಹಳ ಮುಖ್ಯವಾಗಿರುತ್ತದೆ ಆದ್ದರಿಂದ ಗಣಿ ಮಾಲೀಕರು ತಳಮಟ್ಟದಿಂದ ಇಲಾಖೆಯನ್ನು ಬಲಿಷ್ಠಗೊಳಿಸಬೇಕು ಎಂದು. ನಮ್ಮ ಜಿಲ್ಲೆಯಲ್ಲಿ ಗಣಿ ಕಾರ್ಮಿಕರಿಗೆ ಯಾವುದೇ ಅಪಾಯಗಳು ಆಗದಂತೆ ಇನ್ನಷ್ಟು ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಂಡು ಮಾಲೀಕರು ಗಣಿ ಕಾಮಗಾರಿಯನ್ನು ಮಾಡುವಾಗ ಸ್ವತಃ ತಾವೇ ಹಾಜರಿದ್ದು ಅವರ ಸಮಸ್ಯೆಗಳನ್ನು ಅಳಿಸಬೇಕು ಮತ್ತು ಸ್ಥಳೀಯ ಜನರೊಂದಿಗೆ ಕೆಲಸ ಮಾಡುವ ಕಾರ್ಮಿಕರೊಂದಿಗೆ ಉತ್ತಮ ಬಾಂಧವ್ಯ ಬೆಳೆಸಿಕೊಂಡು ಜವಾಬ್ದಾರಿಯುತವಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಿ ಎಂದು. ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ವರಿಷ್ಠಾಧಿಕಾರಿ

ಡಾ.ಬಿ.ನಿಖಿಲ್ ಅವರ ಮಾತನಾಡಿ ಗಣಿಯ ಮಾಲೀಕರು ಹಾಗೂ ಗಣಿ ನೌಕರರು ಯಾವರೀತಿ ಸುರಕ್ಷತೆಯಿಂದ ಗಣಿಗಾರಿಕೆ ಮಾಡಬೇಕು ಎಂಬುದು ಈ ಕಾರ್ಯಾಗಾರದ ಉದ್ದೇಶವಾಗಿದೆ ಎಂದು. ಪ್ರತಿನಿತ್ಯ ಗಣಿ ಕಾರ್ಮಿಕರಿಗೆ ಯಾವರೀತಿ ತೊಂದರೆಗಳು ಆಗುತ್ತಿವೆ ಎಂಬುದನ್ನು ಮಾಲೀಕರು ಸ್ಥಳದಲ್ಲಿ ಇದ್ದು ತಿಳಿದುಕೊಳ್ಳಬೇಕು. ಸುರಕ್ಷತಾ ಬಗ್ಗೆ ಕಾಳಜಿ ವಹಿಸದಿದ್ದರೆ ನಮಗೆ ತಿಳಿಯದೇ ಸಮಸ್ಯೆಗಳು ಆಗುತ್ತವೆ. ಆದ್ದರಿಂದ ಮಾಲೀಕರು ಮತ್ತು ಕಾರ್ಮಿಕರು ಕೇವಲ ಕಾನೂನಿನ ಪ್ರಕಾರ ಇರುವುದು ಮಾತ್ರವಲ್ಲದೆ ಸುರಕ್ಷತೆಯಿಂದ ಕೂಡ ಇರಬೇಕು ಎಂದು ತಿಳಿಸಿದರು.

ಅಂತರರಾಷ್ಟ್ರೀಯ ಸಹಕಾರ ವರ್ಷಾಚರಣೆಯಡಿ ಸ್ವಚ್ಛತಾ ಸೆ ಸಹಕಾರ್ಗೆ ಚಾಲನೆ

ಪ್ರಜಾವಾಣಿ-ಕೋಲಾರ

ಸಮಾಜಕ್ಕೆ ಆರ್ಥಿಕ ಶಕ್ತಿ ನೀಡುವಲ್ಲಿ ಪ್ರಮುಖ ಪಾತ್ರ ವಹಿಸಿರುವ ಸಹಕಾರಿ ರಂಗವೂ ಜನತೆಯಲ್ಲಿ ಸ್ವಚ್ಛತೆಯ ಅಂಶವನ್ನು ನೀಡುವ ಕೆಲಸ ಮಾಡಲು ಮುಂದಾಗಿದ್ದು, ಪ್ರಧಾನ ಮಂತ್ರಿ ನರೇಂದ್ರ ಮೋದಿಯವರ ಸ್ವಚ್ಛತಾ ಸೆ ಸಹಕಾರ್ ಕಾರ್ಯಕ್ರಮವನ್ನು ಕಾರ್ಯಗತಗೊಳಿಸುವ ಸಂಕಲ್ಪ ಮಾಡಿದೆ ಎಂದು ಜಿಲ್ಲಾ ಸಹಕಾರಿಯೊಬ್ಬರು ಅಧ್ಯಕ್ಷ ಡಿ.ಆರ್.ರಾಮಚಂದ್ರೇಗೌಡ ತಿಳಿಸಿದರು.



ಪ್ರಜಾವಾಣಿ-ಕೋಲಾರ

ಪೂರ್ತಿ ಆಚರಿಸಲು ಯೂನಿಯನ್ ನಿರ್ದೇಶಿಸಿದೆ ಎಂದು ತಿಳಿಸಿದ ಅವರು, ಎಲ್ಲಾ ಸಹಕಾರಿಗಳು ವಾರಕ್ಕೊಂದು ದಿನ ಇಂತಹ ಕಾರ್ಯ ನಡೆಸೋಣ ಬನ್ನಿ ಎಂದರು. ಪಂಸರ ಉಳಿದ ಮಾತ್ರವೇ ಉತ್ತಮ ಜೀವನ ಸಾಧ್ಯ ಎಂದು ಅವರು, ಪ್ರಕೃತಿಯ ಮೇಲೆ ನಾವು ನಿರಂತರ ದಾಳಿ ನಡೆಸುತ್ತಿದ್ದೇವೆ ಇದಕ್ಕೆ ಸಾಕ್ಷಿಯೇ ವಿಕೋಪಗಳಿಂದ ಆಗುತ್ತಿರುವ ಹಾನಿ ಎಂದು ಇತ್ತೀಚಿನ ಅನಾವೃಷ್ಟಿಯನ್ನು ಉದಾಹರಿಸಿದರು. ಕೆರೆಗಳು ನಮ್ಮ ಪರಿಸರದ ಜೀವಾಳವಾಗಿದೆ, ಕಾಡು ನಾಶವಾದರೆ ನಮ್ಮ ಉಳಿವು ಅಸಾಧ್ಯ ಎಂಬ ಸತ್ಯ ಅರಿತು ಸಹಾ ಇದ್ದು ನಾವು ಕೆರೆಗಳು, ಕಾಡನ್ನು ನಾಶಪಡಿಸಿದ್ದೇವೆ, ಅಕ್ರಮ ಒತ್ತುವರಿ ಮೂಲಕ ಪ್ರಕೃತಿಗೆ ಕಂಟಕವಾಗಿದ್ದೇವೆ ಎಂದರು.

ಜಿಲ್ಲಾ ಸಹಕಾರಿಯೊಬ್ಬರು ಉಪಾಧ್ಯಕ್ಷ ಕಲ್ಯಾಣ್ ಬಿ.ಕೆ.ಬೈರೇಗೌಡ ಮಾತನಾಡಿ, ಸಹಕಾರ ತತ್ವ ಸಮಾಜಕ್ಕೆ ಅಗತ್ಯವಾಗಿದೆ. ಆರ್ಥಿಕ ಪ್ರಗತಿ ಮಾತ್ರವಲ್ಲ, ಸಾಮಾಜಿಕ, ಶೈಕ್ಷಣಿಕ ಪ್ರಗತಿಗೂ ಇದು ಸಹಕಾರಿ ರಂಗ ನೆರವಾಗಿ ನಿಂತಿದೆ. ಇದೀಗ ಪಂಸರ ಸಂರಕ್ಷಣೆಗೂ ಕೈಜೋಡಿಸೋಣ, ಸ್ವಚ್ಛತೆ, ಗಿಡ ನೆಟ್ಟು ಬೆಳೆಸುವ ಕಾರ್ಯದ ಸಂಕಲ್ಪ ಮಾಡೋಣ ಎಂದು. ಜಿಲ್ಲಾ ಪತ್ರಕರ್ತ ವಿವಿಧೋದ್ದೇಶ ಸಹಕಾರ ಸಂಘದ ಅಧ್ಯಕ್ಷ ಕೆ.ಎಸ್.ಗಣೇಶ್ ಮಾತನಾಡಿ, ಸ್ವಚ್ಛತಾ ಈ ಸಮಾಜ ವರ್ಷಾಚರಣೆ ನಡೆಯುವ ಕಾರ್ಯಕ್ರಮವಾಗಿದೆ. ಪ್ರಧಾನಿ ನರೇಂದ್ರ ಮೋದಿಯವರು ಅಂತರರಾಷ್ಟ್ರೀಯ ಸಹಕಾರ ದಿನಾಚರಣೆ ಅಂಗವಾಗಿ ನೀಡಿರುವ ಸೂಚನೆಯಂತೆ ಈ ಕಾರ್ಯಕ್ರಮವನ್ನು

ಆಯೋಜಿಸಿದ್ದು, ಇಂದು ದೇಶಾದ್ಯಂತ ಚಾಲನೆ ನೀಡಿದ್ದಾರೆ. ಅದರ ಧ್ಯೇಯೋದ್ದೇಶವೇ ಸ್ವಚ್ಛತಾ ಸೇ ಸಹಕಾರ ಕಾರ್ಯಕ್ರಮವಾಗಿದೆ ಎಂದು.

ನಮ್ಮ ಸ್ವಚ್ಛತೆಯಲ್ಲಿ ಪರಿಶರವನ್ನು ಸ್ವಚ್ಛ ವಾಗಿಟ್ಟುಕೊಳ್ಳುವ ಮೂಲಕ ನಮ್ಮ ಆರೋಗ್ಯವನ್ನು ಕಾಪಾಡಿಕೊಳ್ಳಬೇಕು ಎಂದು ಅವರು, ಸ್ವಚ್ಛತೆ ಆರೋಗ್ಯದ ಸಂಕೇತವಾಗಿದೆ, ಶುಭ್ರತೆ ಇರುವೆಡೆ ತಾನಾಗಿಯೇ ಉತ್ತಮ ಆರೋಗ್ಯ ಇರುತ್ತದೆ ಎಂದು ತಿಳಿಸಿದರು.

ಸಹಕಾರಿಗಳು ವಾರಕ್ಕೊಂದು ದಿನ ತಮ್ಮ ಊರು, ಬಡಾವಣೆ, ಶಾಲೆ ಆವರಣದಲ್ಲಿ ಸ್ವಚ್ಛತಾ ಅಭಿಯಾನ ನಡೆಸುವ ಮೂಲಕ ಸಮಾಜಕ್ಕೆ ಆದರ್ಶವಾಗೋಣ, ಇದು ಒಂದು ದಿನಕ್ಕೆ ಸೀಮಿತ ಬೇಡ, ನಿರಂತರವಾಗಿ ಈ ಕಾರ್ಯದಲ್ಲಿ ಕೈಜೋಡಿಸೋಣ ಎಂದು ಸಲಹೆ ನೀಡಿದರು.

ಇದೇ ಸಂದರ್ಭದಲ್ಲಿ ಕುಮಂಪು ಉದ್ಯಾನವನ್ನು ಸ್ವಚ್ಛಗೊಳಿಸುವ ಮೂಲಕ 'ಸ್ವಚ್ಛತಾ ಸೆ ಸಹಕಾರ್' ಕಾರ್ಯಕ್ರಮಕ್ಕೆ ಚಾಲನೆ ನೀಡಲಾಯಿತು.

ಕಾರ್ಯಕ್ರಮದಲ್ಲಿ ಜಿಲ್ಲಾ ಸಹಕಾರಿಯೊಬ್ಬರು ನಿರ್ದೇಶಕರಾದ ಅಧ್ಯಕ್ಷ ನಾಗರಾಜ್, ಉರುಗಿ ರುದ್ರಸ್ವಾಮಿ, ಅರುಣಮ್ಮ, ಪಿ.ಎನ್.ಕೃಷ್ಣರಾಜ್, ಹಾಲು ಒಕ್ಕೂಟದ ಈಶ್ವರಪ್ಪ, ಸಹಕಾರಿ ಯೂನಿಯನ್ ಸಿಇಒ ಗಂಗಾಡಿ, ಲಕ್ಷ್ಮಮ್ಮ, ರವಿಕುಮಾರ್, ಮುರಳಿ, ಭಾರತಿ, ಸಹಕಾರ ಸಂಘಗಳ ಲೆಕ್ಕಶೋಧನಾ ಇಲಾಖೆಯ ಕವಿತ ಮತ್ತಿತರರು ಹಾಜರಿದ್ದರು.

ಸಾಲ ತೀರಿಸಲಾಗದೆ ವೃದ್ಧ ದಂಪತಿಯ ಕೊಲೆ : ಮೂವರಿಗೆ ಜೀವಾವಧಿ ಶಿಕ್ಷೆ

ಪ್ರಜಾವಾಣಿ-ದಾವಣಗೆರೆ

ಸಾಲ ಹಿಂದಿರುಗಿಸಲು ಆಗದೆ, ವೃದ್ಧ ದಂಪತಿಯನ್ನು ಬರ್ಬರವಾಗಿ ಕೊಲೆ ಮಾಡಿದ್ದ ಪ್ರಕರಣಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮೂವರು ಅಪರಾಧಿಗಳಿಗೆ ದಾವಣಗೆರೆಯ 1ನೇ ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಲಯವು ಜೀವಾವಧಿ ಶಿಕ್ಷೆ ಹಾಗೂ 35,000 ರೂ. ದಂಡ ವಿಧಿಸಿ ಗುರತಿಸಿದೆ.



ಪ್ರಜಾವಾಣಿ-ದಾವಣಗೆರೆ

ವೃದ್ಧ ದಂಪತಿಗೆ ದಾಖಲೆಯ ಮರದ ಹಾಗೂ ಸರೋಜಮ್ಮ ಅವರನ್ನು ದಾವಣಗೆರೆ ತಾಲೂಕಿನ ಎಲೆಬೇತೂರು ಗ್ರಾಮದ ಮನೆಯಲ್ಲಿ ಕೊಲೆ ಮಾಡಲಾಗಿತ್ತು. ಪ್ರಕರಣ ಸಂಬಂಧ ಕುಮಾರ್ (38), ಪರಶುರಾಮ (33) ಹಾಗೂ ಮರಿಸ್ವಾಮಿ (30) ಎಂಬವರಿಗೆ ಜೀವಾವಧಿ ಶಿಕ್ಷೆ ವಿಧಿಸಲಾಗಿದೆ ಎಂದು ಜಿಲ್ಲಾ ಪೊಲೀಸ್ ಇಲಾಖೆಯ ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆಯಲ್ಲಿ ಉಲ್ಲೇಖಿಸಿದೆ. ಜನವರಿ 25, 2025ರಂದು ಎಲೆಬೇತೂರು ಗ್ರಾಮದಲ್ಲಿ ದಂಪತಿಯ ಕೊಲೆ ನಡೆದಿರುವ ಬಗ್ಗೆ ಮೃತರ ಪುತ್ರಿ ಜ್ಯೋತಿ ಎಂ.ಜಿ. ಎಂಬವರು ದಾವಣಗೆರೆ ಗ್ರಾಮಾಂತರ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ದೂರು ದಾಖಲಿಸಿದ್ದರು. ಪ್ರಕರಣದ ವಿವರ: ಮೃತ ಗುರುಸಿದ್ದಯ್ಯ ಅವರು ಕಷ್ಟದಲ್ಲಿರುವ ಜನರಿಗೆ ಪ್ರಾಮಿಸರ ನೋಟ್ ಮೂಲಕ ಮತ್ತು ಕೈಗಡ ಸಾಲ ಕೊಡುವುದನ್ನು ಮಾಡುತ್ತಿದ್ದರು. ಪ್ರಮುಖ ಆರೋಗ್ಯ ಕುಮಾರ ಕೂಡ ಇದರ ಬಳಿ 3 ಲಕ್ಷ ರೂ. ಸಾಲ ಪಡೆದಿದ್ದ. ಅದರಲ್ಲಿ, 2 ಲಕ್ಷ ರೂ. ಹಣ ವಾಪಸ್ ನೀಡಿದ್ದ. ಆದರೆ, ಬದ್ಧಿ ಸಮೇತ ಉಳಿದ 1 ಲಕ್ಷ ರೂ.ಗಳನ್ನು ಕೊಡಲಾಗಿರಲಿಲ್ಲ. ಹೀಗಾಗಿ, ಗುರುಸಿದ್ದಯ್ಯ ಹಾಗೂ ಸರೋಜಮ್ಮ ಅವರ ಕೊಲೆ ಮಾದರಿ ಸಂಭವ ರೂಪಿಸಿದ್ದ.

ಇಬ್ಬರನ್ನೂ ಕೊಲೆ ಮಾಡಿ, ಮನೆಯಲ್ಲಿರುವ ಹಣ ಮತ್ತು ಬಂಗಾರವನ್ನು ದೋಚಿದರೆ ಸಾಲ ತೀರಿಸಬಹುದು. ಜೊತೆಗೆ, ಶ್ರೀಮಂತನಾಗಬಹುದೆಂದು ಯೋಚನೆ ಮಾಡಿದ ಕುಮಾರ್, ಇತರ ಆರೋಪಿಗಳಾದ ಪರಶುರಾಮ ಹಾಗೂ ಮರಿಸ್ವಾಮಿ ಜೊತೆ ಸೇರಿಕೊಂಡು ವೃದ್ಧ ದಂಪತಿಯ ಕತ್ತಿ ಕೊಯ್ದು, ಬರ್ಬರವಾಗಿ ಕೊಲೆ ಮಾಡಿದ್ದರು. ಈ ವೇಳೆ, ಮನೆಯಲ್ಲಿದ್ದ ಸುಮಾರು 7 ಲಕ್ಷ ರೂ. ನಗದು ಮತ್ತು ಬೆನ್ನಾಭರಣ ತೆಗೆದುಕೊಂಡು ಪರಾರಿಯಾಗಿದ್ದರು. ಈ ಬಗ್ಗೆ ತನಿಖೆ ಕೈಗೊಂಡಿದ್ದ ಗ್ರಾಮಾಂತರ ಪೊಲೀಸರು ಆರೋಪಿತರ ವಿರುದ್ಧ ನ್ಯಾಯಾಲಯದ ದೋಷಾರೋಪ ಪಟ್ಟಿ ಸಲ್ಲಿಸಿದ್ದರು. ಪ್ರಕರಣದ ವಿಚಾರಣೆ ನಡೆಸಿದ 01ನೇ ಹೆಚ್ಚುವರಿ ಜಿಲ್ಲಾ ಮತ್ತು ಸತ್ರ ನ್ಯಾಯಾಲಯದ ನ್ಯಾಯಾಧೀಶರಾದ ಎಂ.ಹೆಚ್. ಅಣ್ಣಯ್ಯನವರ್ ಅವರು, ಆರೋಪ ಸಾಬೀತಾಗಿದ್ದರಿಂದ ಕುಮಾರ್, ಪರಶುರಾಮ ಹಾಗೂ ಮರಿಸ್ವಾಮಿಗೆ ಜೀವಾವಧಿ ಶಿಕ್ಷೆ ಹಾಗೂ ತಲಾ 35,000 ರೂ. ದಂಡ ವಿಧಿಸಿದ್ದಾರೆ. ಸದ್ಯ ಅಪರಾಧಿಗಳು ಬಂಧನದಲ್ಲಿದ್ದು, ಅದನ್ನು ಪರಿಗಣಿಸಿ ಶಿಕ್ಷಾ ಅವಧಿಯನ್ನು ಅನುಭವಿಸುವಂತೆ ಆದೇಶದಲ್ಲಿ ತಿಳಿಸಿದ್ದಾರೆ. ಪ್ರಕರಣದಲ್ಲಿ ಮೃತರ ಕುಟುಂಬದ ಪರವಾಗಿ ಸರ್ಕಾರಿ ವಕೀಲರಾದ ಸತೀಶ್ ಕೆ.ಎಸ್. ವಾದ ಮಂಡಿಸಿದ್ದರು.

ಪರಿಶಿಷ್ಟ ನೌಕರರ ರಕ್ಷಣೆಗೆ ಅಜಯ್ ಭರವಸೆ



ಪ್ರಜಾವಾಣಿ-ಕೋಲಾರ

ವಿವಿಧ ಇಲಾಖೆಗಳಲ್ಲಿ ಪರಿಶಿಷ್ಟರಿಗೆ ಆಗುತ್ತಿರುವ ಸಮಸ್ಯೆಗಳಿಗೆ ಸಂಧಿಸುವಂತೆ ನೌಕರರ ಮಂಖಂಡರು ಅತ್ಯಾವಲೋಕನ ಮಾಡಿಕೊಳ್ಳಬೇಕು. ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಸರ್ಕಾರಿ ನೌಕರರ ಹಿತರಕ್ಷಣೆಗೆ ಬದ್ಧರಾಗಿರುವುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರಿ ನೌಕರ ಸಂಘದ ಜಿಲ್ಲಾಧ್ಯಕ್ಷ ಎ ಅಜಯ್ ಕುಮಾರ್ ತಿಳಿಸಿದರು. ತಮ್ಮ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ನೂತನವಾಗಿ ಸರ್ಕಾರಿ ನೌಕರರ ಎಸ್ಸಿ/ಎಸ್ಸಿ ಸಮನ್ವಯ ಸಮಿತಿ ಕೋಲಾರ ಜಿಲ್ಲಾಧ್ಯಕ್ಷರಾದ ಎನ್ ಮುನಿರಾಜು ರವರಿಂದ ಸನ್ಮಾನ ಸ್ವೀಕರಿಸಿ ಮಾತನಾಡಿದರು.

ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಬಳಿಗೆ ಬರುವ ಸಾರ್ವಜನಿಕರ ಸೇವೆಗೆ ಕಂಪೌಂಡ್‌ಬದ್ಧರಾಗಿ ಪ್ರಾಮಾಣಿಕವಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವುದು ಶ್ಲಾಘನೀಯ ಸಂಗತಿ ಅಂದರೆ. ಜಿಲ್ಲಾಧ್ಯಕ್ಷ ಮುನಿರಾಜು ಮಾತನಾಡಿ ಜಿಲ್ಲೆಯಾದ್ಯಂತ ಇರುವ ಎಸ್ಸಿ/ಎಸ್ಸಿ ನೌಕರರನ್ನು ಸಂಘಟಿಸಿ ಅವರ ಸಮಸ್ಯೆಗಳಿಗೆ ಪರಿಹಾರ ಕಂಡುಕೊಳ್ಳಲು ಪಾಮಾಣಿಕವಾಗಿ ಶ್ರಮಿಸುವುದಾಗಿ ತಿಳಿಸಿದರು. ಈ ಸಂದರ್ಭದಲ್ಲಿ ಜಿಲ್ಲಾ ಸರ್ಕಾರಿ ನೌಕರರ ಸಂಘದ ರಾಜ್ಯ ಪರಿಷತ್ ಸದಸ್ಯರಾದ ಶ್ರೀನಿವಾಸ ರೆಡ್ಡಿ ಕೋಶಾಧ್ಯಕ್ಷರಾದ ವಿ.ಮುರಳಿ ಮೋಹನ್, ಎಂ ರೇಣುಕ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳಾದ ಡಿ.ಎನ್. ಮುಕುಂದ ಮತ್ತಿತರರು ಉಪಸ್ಥಿತರಿದ್ದರು.

ಫಾರಂ-ಎ ನಾರ್ವೇಜಿಯನ್ ಪ್ರಕಟಣೆ

(ಫಾರಂ-ಎ) ದಿನಾಚರಣೆ ಮತ್ತು ದಿನಾಚರಣೆ ಮಾರ್ಚ್ 6 ರ ಅಧೀನ (ಇನ್ಟರ್‌ನ್ಯಾಷನಲ್ ದಿನಾಚರಣೆ ಪರಿಷತ್ ಪ್ರಕಟಣೆ) ನಿರೂಪಣೆ, 2016)

ಕ್ರಿಸ್ಟಲ್ ಇನ್ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ ಲಿಮಿಟೆಡ್ ನ ಮಧ್ಯಸ್ಥರಾಗ ಗವನುಕ್ತಿ

Table with 2 columns: ಸಂಬಂಧಿತ ವಿವರಗಳು and ಸಂಖ್ಯೆ. It lists various projects and their details.

ಕ್ರಿಸ್ಟಲ್ ಇನ್ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ ಲಿಮಿಟೆಡ್ ದಿನಾಚರಣೆ ಮಾರ್ಚ್ 6 ರ ಅಧೀನ (ಇನ್ಟರ್‌ನ್ಯಾಷನಲ್ ದಿನಾಚರಣೆ ಪರಿಷತ್ ಪ್ರಕಟಣೆ) ನಿರೂಪಣೆ, 2016. ಕ್ರಿಸ್ಟಲ್ ಇನ್ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ ಲಿಮಿಟೆಡ್ ನ ಮಧ್ಯಸ್ಥರಾಗ ಗವನುಕ್ತಿ.

ಬಜಾಜ್ ಫೈನಾನ್ಸ್ ಅಮಿಟೆಡ್

ನೀರಾವರಿ ಕೆಲಸ: ಬಜಾಜ್ ಫೈನಾನ್ಸ್ ಲಿಮಿಟೆಡ್, C/o ಬಜಾಜ್ ಆರೋ ಲಿಮಿಟೆಡ್ ಕಾಂಪ್ಲೆಕ್ಸ್, ಮುಂದೆ ಪುಣೆ ರಸ್ತೆ ಅಕಿಫ್ ಪುಣೆ 411035

ಪರಿಶೀಲನೆ ಮತ್ತು ಭದ್ರತೆ ಮತ್ತು ಪುನರ್ನಿರ್ಮಾಣ ಹಾಗೂ ಭದ್ರತೆ ಕಾರ್ಯದ 2002ರ ಸೆಕ್ಷನ್ 13(2)ರಡಿ ತೆರಿಗೆ ಸೂಚನೆ

Table with 4 columns: ಸಾಲದ ಮಾತಿ ಸಂಖ್ಯೆ / ಸಾಲದ(ರು) ಅಡವಣವಾಸಂಖ್ಯೆ(ರು) / ಸಾಲದ(ರು) ಹೆಸರು, ಭದ್ರತಾ ಸ್ಥಳ ಆಯ್ಕೆಯ ವಿವರ, ದಿನಾಂಕ ಮತ್ತು ಸೇವೆಗಳ ವಿವರ. It lists financial details and dates.

ನೀರಾವರಿ ಕೆಲಸ: ಬಜಾಜ್ ಫೈನಾನ್ಸ್ ಲಿಮಿಟೆಡ್, C/o ಬಜಾಜ್ ಆರೋ ಲಿಮಿಟೆಡ್ ಕಾಂಪ್ಲೆಕ್ಸ್, ಮುಂದೆ ಪುಣೆ ರಸ್ತೆ ಅಕಿಫ್ ಪುಣೆ 411035. ಪರಿಶೀಲನೆ ಮತ್ತು ಭದ್ರತೆ ಮತ್ತು ಪುನರ್ನಿರ್ಮಾಣ ಹಾಗೂ ಭದ್ರತೆ ಕಾರ್ಯದ 2002ರ ಸೆಕ್ಷನ್ 13(2)ರಡಿ ತೆರಿಗೆ ಸೂಚನೆ.